and there used to be four members on it. Now, the Commission is having only two members, the post of official members fell vacant since July, 1983. We have a proposal which is at a very very mature stage and it has been accepted in principle to broad base the Commission. The honourable Prime Minister has directed that there should be more representatives of the farmers on the Agricultural Costs and Price Commission.

SHRI KALPNATH RAI. How many members?

SHRI BUTA SINGH: It will have another three members. It will have one farmer-member from the which are cultivating the high-yielding varieties of crops, another farmer member from the dry-lang farming areas and another farmer-member from among those who have marginal lands or very very small lands, so that all the three interests among the farmers are represented on the Commission. And, Sir, the proposal is at the final stage and we will be expanding the Commission very soon.

With these words, Sir. . . .

SHRI KALPNATH RAI: By what time?

SHRI R. MOHANARANGAM: will be better if Mr. Kalpnath Rai ages not interrupt the Minister.

SHRI BUTA SINGH: I cannot say in how many days it will be done.

SHRI KALPNATH RAI: By what time will you do it? (Interruptions).

SHRÏ BUTA SINGH: I cannot sav when it will be done; but it will be soon.

SHR) KALPNATH RAI: means when? Within a few months?

SHRI BUTA SINGH: May be within less than one month.

Within SHRI KALPNATH RAI: one month?

SHRI BUTA SINGH: Less than month.

With these words, Sir, I express my thanks, heartfeld thanks, to all the honourable Members who have given valuable thoughts and suggestions and have contributed to the debate. We will definitely take into account the suggestions made by the honourable Members and see how best we can implement them. Thank you. Sir.

MOTION FOR ELECTION TO THE NATIONAL SHIPPING BOARD

THE MINISTER OF TRANSPORT (SHRI BANSI LAL): Sir. I beg to move the following Motion:

"That in pursuance of clause (a) of sub-section (2) of section 4 of the Merchant Shipping 1958 (44 of 1958), this House do proceed to elect, in such manner as the Chairman may direct, two members from among the members of the House to be members of the National Shipping Board with effect from the date of reconstitution of the Board."

The question was put and the motion was adopted

THE SICK INDUSTRIAL COMPA-NIES (SPECIAL PROVISIONS) BILL, 1985

THE MINISTER OF FINANCE VISHWANATH PRATAP (SHRI SNNGH). Sir, I beg to move.

"That the Bill to make in public interest, special provisions with a view to securing the timely detection of sick and potentially sick companies owning industrial undertakings, the speedy determination by a Board of experts of the preventive, ameliorative, remedial and other measures which need to be

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taken with respect to such companies and the expeditious enforcement of the measures so determined and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

Sir, the honourable Members would recall that I had, in my Budget speech, indicated that the Government was seriously concerned about the problem of growing industrial sickness and proposed to bring forward a special legislation to deal with this problem. The present Bill is in tulfilment of that assurance.

As the honourable Members are aware, the problem of growing industrial sickness has been a cause of serious concern to the banks, financial institutions and to the Government. While guidelines have been issued from time to time regarding at the incipient detection of sickness stage by close monitoring of sick units by the banks, financial institutions, etc. and for taking remedial measures, it has been felt that arrangements for workinstitutional ing out rehabilitation packages and their implementation in the case sick units needed to be strengthened.

In this Bill, there are two criteria which have been adopted for determining whether a company is sick or not. A company would be treated as sick if it has incurred cash losses for two consecutive financial years and the accumulated losses have eroded its entire net worth at the end of the second year.

The underlying objectives and reasons for bringing this legislation before this august House have been set out in the Statement of Objects and Reasons appended with the Bill. The Bill seeks to establish a quasi-judicial body termed as the Board for Industrial and Financial Reconstruction. This Foard

would have wide ranging powers. It can make an enquiry whether a company is sick or not and if it comes to the conclusion that the company is sick it could either give some reasonable time to the company to make the net worth positive or it can ask one of the financial institutions to see whether a rehabilitation scheme can be prepared for the company and where found feasible, prepare such a scheme. The measures that can be considered by the Board for rehabilitation may include change of management, reconstruction, of share capital, amalgamation, sale or leasing out of a part or of whole of . the industrial undertaking of the sick industrial company and other preventive, ameliorative and remedial measures. It is also proposed to give to the Board powers of Specified Authority and of the Central Government under section 72(a) of the Income-tax Act for granting tax relief in cases of merger of sick industrial companies with other companies.

The responsibility for reporting sickness is being laid on the management of the sick industrial companies. Further, the Central Government, Government Reserve Bank of India, any public financial institution, a State level financial institution or a scheduled commercial bank may also make a reference to the Board with regard to sickness in an industrial company. A provision has also been made in the Bill that when 50 per cent of the net worth of the company is lost, the company would be required to call a general body meeting and report the matter to the shareholders who can take a decision whether they want the same management to continue or not. The company would also be required to report the matter to the BIFR. It is expected that the shareholders in such cases would be in a position to take suitable Steps to arrest the decline in the performance of the company and to prevent it from becoming further sick.

In order to give the workers a chance to manage sick units a provision has been included in the Bill that

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in case of sale or lease of the unit, employees societies be also kept in view. Government sincerely wants that those guilty of mismanagement or diversion of funds should not be allowed to go scot free and hence a provision has been made in the Bill that in case the Board is satisfied that there has been gross mismanagement or diversion of funds, the Board shall direct the financial institutions and banks not to give any further financial assistance to any unit with which such persons are associated for a period of ten years.

The Government hope that the setting up of BIFR would help in getting over the problem of sickness to a great extent.

With these words, I move the House to take up consideration of the Bill.

THE VMCE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL): There is one amendment by Mr. Sukomal Sen.

SHRI SUKOMAL SEN (West Bengal); Sir, I beg to move:

"That the Bill to make, in the public interest, special provisions with a view to securing the timely detection of sick and potentially sick companies owning industrial undertakings, the speedy determina_ tion by a Board of experts of the preventive, ameliorative, remedial and other measures which need to be taken up with respect to such companies and the expeditious enforcement of the measures so termined and for matters connected therewith or incidental thereto, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:-

- 1. Shri Chaturanan Mishra
- 2. Shri Parvathaneni Upendra
- 3. Shri Makhan Paul
- 4. Shri R. Mohanarangam
- 5. Shri V. Gopalsamy
- 6. Shri S. W. Dhabe
- 7. Shri Nand Kishore Bhatt
- 8. Shri M. S. Gurupadaswamy

- 9. Shri Chitta Basu
- 10. Shri Sukomal Sen

with instruction of report by the first day of the next Session."

The questions were proposed

THE VICE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL): The motions are now open for discussion. Shri Sukomal Sen.

SHRI SUKOMAL SEN: Mr. Vice-Chairman, Sir, I listened to the introductory speech of the hon. Minister. The hon. Minister has not mentioned the total number of sick industries in the country as it stands today as also the amount of credit involved. There are a lot of sick industries. Only a few days back our hon. Minister of State for Poojari, Janardhana Finance, Shri said in a function at Jalpaiguri West Bengal that about 92,000 units, big, small and medium, have been found sick in our country. Previously, the Reserve Bank gave the figures of total number of sick industries as about 82,000. Whether it is 92,000 or 82,000 I do not know about the accuracy of the figures. As regards the bank credit locked in these industries, also, there are various estimates. Some estimates say that 3500 crores of rupees have been locked up. Some other estimates suggest that 5000 crores of rupees have been lock up. I would like the hon. Minister to clarify this point. What is the total number of sick industries in this country and what is the bank credit locked up in these industries? Whether it is 92000 or whether it is the total amount of 5000 crores of rupees, the figure indicates the dimension of the problem that the country is facing in regard to sick industries. The Reserve Bank has also said that per cent sickness of these industries is due to mismanagement by the owners. They manage the industries in such a way that they fall sick. They mentioned faulty planning, faulty project and wrong technology. I am not going into the details about

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the causes of sickness. The Bill also does not say anything about it. Anyway, the Bill envisages to deal with such industries only as a corrective measure. But the Bill does not say anything about the preventive measures and what they should do to prevent the industries from going sick. There is not a single word about it. Only some corrective measures have been mentioned. This is one big deficiency of the Bill.

Sickness of industries is prevalent in so many sectors. Whether it is cotton or textile or jute or engineering or sugar or iron, you find that industries, whether big, medium or small, are going sick one by one. We see at least one industry going sick every passing day. This is the overall situation of the sickness of industries in our country.

Sir, the Bill is a very big one. It has many provisions and it is very difficult to deal with all the aspects of the Bill in such a short time. But I would like to deal with certain salient features of the Bill. First of all, the term 'industrial undertaking' defined in the Bill goes not include ancillary industrial undertakings. may be a small scale idus'rial undertakings. I mean that some company may not fall sick, but the sickness may percolate into the ancillary industry. What about that? Nothing has been mentioned about that. the company goes sick, then this Bill will be applied. But suppose an undertaking of the company falls sick or one unit falls sick and the company winds up that undertaking unit and the company as such does not fall sick. In that case, the Bill does not say anything. These are some basic deficiencies of the Bill to which I would like to draw the attention of the hon. Minister. are some criteria of industrial sickness. I am not going into it.

As regards the past attempts to redeal with this problem, I find that from 70's the Government is taking one measure after another. But

every measure has been a self-defeating measure. In the 70s, the Government allowed the healthy units to take over the sick units under certain conditions. That did not work. Then the responsibility was given to the financial institutions who were to see to it whether an industry is going sick. Some early warning system was introduced. That too did not work. Then a Sick Industries Cell Was sel up to function as a clearing house. That too did not work. this way, the Government has taken steps one by one. But none of them instituworked properly. Lastly, an tional committee was also set up. That too did not help. Finally, they this Industrial Reconsestablished truction Corporation of India. That was converted into Industrial Re-Bank of India. construction About the functioning of this Bank, I have so many grievances. Paucity of time does not allow me to claborate these things and the functioning of the Bank. If it is elaborated, it can be shown that about the revival of the sick units, the achievement of the Bank is very little. I would like the hon. Minister to go into the functioning of the Bank as to how far they have been able to help and revive sick industries.

Then coming to the main deficiencies of the Bill, about the reporting system for detection of sickness, how the sickness is to be reported and then about the contents of the scheme to revive a sick unit, the Bill envisages a scheme as to how to revive punishment, the the units. \mathbf{A} bou \mathfrak{t} that some deterhon, Minister said rent punishment had been envisaged in the Bill. About reporting, in terms of the provisions of the Bill, it says, and I quote: "Timely detection of sickness has been sought be achieved by placing the onus of reporting the sickness of the company on the Board of Directors of the sick company." I would like to draw the attention of the hon. Minister to this point. In terms of sub-section (1) of Section 15 of the Bill, such reporting must take place within two months

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from the date of finalisation of the duly audited accounts of the company for the financial year at the end of which the company has become a sick industrial company. In practice, what happens? In practice, audited accounts are normally available after six months from the close of the financial year. And during the financial year under consideration, that is during the 12 months, the company has fallen sick. Thereafter, if we add six months for the completion of the audit, and then add further two months for reporting sickness, it makes a total 20 months from the birth of sickness to its detection the eyes of the law. During these 20 months, the company will actually fall sick, and the detection procedure will continue for these 20 months. And at the end of 20 months, you will find and it will be detected that the company has already fallen sick. The question of liquidation or something else will come up. So, about this reporting also, it is defective. I like the hon. Minister to please go through it. The point is that the sole reliance on audited reports for detection is also not at all good. through the audited reports we find that the company is going sick. But there are the outward manifestations also. If we enumerate the outward manifestations of sickness, we will find that it starts with an attack on the labour, irregular disbursement of wages and stoppage of payment to labour. This is the first symptom. Then comes the arrears in the payment of provident fund, sales tax, excise, EST payment, etc. They try to evade all these things. They do not deposit the money for these funds. Then it starts with the irregular payment and stoppage of payment to the And lastly the manifestacreditors. tion comes in a big way-retrenching workers. If they want to the with some they say that these workers are surplus. These things come up. These are the actual manifestations of sickness. About these things also, the Bill is actually silent. I do not know how the Bill has been drafted and whether they have any idea about the

manifestation of sickness. I would like you to go into the real picture as to how the sickness appears in the eyes of all. Now, about the timely detection of sickness. it can be really achieved if we allow the workers to report about the sickness because the first attack comes upon them. do not get their pay. Payment of their provident fund dues, sales tax. ESI dues and all these are evaded. So, why not the workers have a right to report to this DIFR either through the State Government or directly? workers should have the right to report about the sickness. Why should we rely only on the audited reports? That is one of the biggest lacunae of this Bill. Not only the workers. thinks. the responsibility of reporting sickness should also given to the authorities collecting the statutory dues. They are to get the dues. If the sales tax, the excise and the ESI authorities are not getting the dues, why not these authorities who collect these dues and who do not get these dues also be given the responsibility for reporting to the DIBR and also to the Government about the initial sickness of the industry? So these authorities should be given this right. Then creditors also, if they find that they are not getting back the money or the money is falling in arrears, should also be given the right to report about sickness of an industry. So this Bill is full of lacunae and I hope the hon. Minister will look into it and rectify. The hon. Minister will agree that the sickness gets manifested mainly through adverse liquidity problem. I do not want to repeat it, but this problem also affects the workers. As I said, the workers should have the right to report about the sickness. Then the State Government is also concerned with it because the industry is set up in some State and if there is some trouble with regard to non-payment of wages to the workers, the case will go to the Labour Department of the State Government. Even there may be a case of sales-tax evasion and, therefore, the State Government also gets involved and they should also have the right to report about the Bill. I would

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draw the attention of the hon. Minister to section 15(2)(a) where the right of the State Government is sought to be made conditional; this right is not given unconditionally. A company may have its headquarters in a particular State, say Tamil Nadu. The company has its headquarters in Madras but has its undertakings elsewhere which may get sick. Since the company's headquarters are in the State of Tamil Nadu, that Government has the right to report about the sickness because the main company is situated in that State and this company will ultimately go sick. So, why should not the State Government also have the responsibility of reporting about the sickness. I hope the hon. Minister will consider it.

Then about the revival scheme. want the hon. Minister to compare the provision of this Bill with the provisions of the original scheme which were put in the rules of the Industrial Reconstruction Bank of India Act. The provision of that Act was perhaps better than the provision made in this Bill. I want the hon. Minister to consider the proposed revival scheme as outlined in section 18 of the Bill and see as to what extent the proposed Bill is an improvement on the earlier legislation. It is a big question mark to me, at least. It is not at all an improvement on what was there in the IRBI Act. In that Act, there is a provision of scaling down liabilities. Even that provision is not found in this Bill. I would suggest that for the revival scheme to be successful the scheme should provide for scaling down of liabilities commensurate with the asset backing; secondly, for liquidity assistance at nominal interest; thirdly, conversion of irregularities in the working capital into term loans repayable over a long period at nominal rate of interest; fourthly, grant of similar term loans at concessional rate of interest for paying outstanding wages to workers and also to enable supplies to be resumed; then provision to make cash loss during the initial years to be made up later. Unless these provisions are made for revival of sick industries, I don't think it will be possible if this Bill is enacted as it is now.

Now, this Bill proposes a 4.P.M. whole array of provisions 11 totally silent but is on the role to be played by the banks and financial institutions to evolve a pragmatic financing policy for the revival of sick units. This is the basic deficiency of this Bill. I would like to draw the attention of the hon. Minister to this and I hope the suggestions . made by me will get due consideration from the hon. Minister.

About the operating agency in regard to revival, what the Bill proposes , is an operating agency which, by definition, means-I quote any public financial institution'. Everybody knows that these public financial institutions lend money to the companies. They even lend money to companies which sick or which swallow money. Knowing fully well this fact and being ' aware of the functioning of the public financial institutions, why should they be designated as operating agencies I do not understand. I would suggest that there should be an independent operating agency so that the revival scheme can be a realistic one. should not depend on public financial institutions who, to a certain extent. are also responsible for the sickness of industries, who turn a blind eye to the incipient sickness of industries. Therefore, I propose that there should be an independent operating agency.

Now. I would like to point out about another provision which directly hits the workers. The Bill provides in subsections (3) and (4) of section 22 that in the revival scheme all settlements, awards, standing orders claims, rights etc. before any court or tribunal shall remain suspended in such a manner as may be specified by the Board. This is totally anti-labour. Let us say, there . has been a settlement on wages or other amenities between the labour the management. After this. everything will be set aside and nothing will be operative. It is an infringement on the trade unions and the rights of the workers. This goes

against the provisions of the Industrial Disputes Act and all labour laws. I would suggest that the Bill should be amended. this provision should be .struck down. Otherwise, this will go totally against the workers.

Now, about the formation of the Board. It is a quasi-judicial body, I understand. But I do not understand why there should not be representatives of the State Government as well as labour on the Board. The Board should have representatives of the State Government which is directly concerned with the effects of sickness as well as representatives of labour who are immediately affected by sickness. Their representatives should be on the Board. Otherwise the Board cannot function, in a realistic and proper way.

The Vice-Chairman (Shri M. P. Kaushik) in the Chair.]

Now, about the winding up or liquidation of a company. The Bill says that if everything fails, it will go into liquidation. I would suggest that the Board should decide about liquidation only after concurrence by the State Government. The State Government is concerned. It will have to directly bear the effects of liquidation and sickness. Without the concurrence of the State Government, the Board should not have any right to suggest liquidation of any company.

Then, another amusing word has been used by the makers of the Bill here. 'Sacrifice'. I do not know why this word has been used.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please conclude.

SHRI SUKOMAL SEN: I will conclude within two minutes. I would request the hon. Minister to kindly listen to me. I do not know why the word 'sacrifice' has been used here.

What sacrifice the State Government will do? It means, the State Government is asked to sacrifice their salestax for the liquidation of the sick industry. The State Government is not for the sickness. responsible should the State Government sacrifice? May be, in one or two cases, in some special cases, they may be asked to sacrifice their arrears of sales-tax. But there cannot be a blanket provision. As you know, Sir. sales-tax is the main source of revenue for the States. If this is eroded by the provisions of this Bill, if the sacrifice is to be made by the State Government by waiving the arrears of sales-tax, I think, it will be a big attack on the State Government. It will erode the resources of the State Government. I would like to be withdrawn. this provision Then, another aspect. This Bill is only for the private companies, it does not say anything about the government companies, public sector industries or the joint sector enterprises. What will happen to the joint sector company or to the public sector industry? Nothing has been said about these industries in this Bill, whether the provisions of this Bill will apply to them or not. I would like the hon. Minister to clarify this.

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Also nothing has been said in this Bill whether the operation of the Industries Development and Regulation Act would be affected by the provisions of this Bill. If we assume that in a few cases the revival of sick unit has succeeded, will the company be handed over to the shareholders or to the erstwhile management? Even after the revival of the sick unit what will happen. these things have not been spelt out here.

Coming to the deterrent punishment, for potential weakness, management people who are responsible for potential weakness will be given punishment but what will happen to those people who really manage to see that the industry falls sick, by bungling money by swallowing money, by mismanaging, by corruption, by malpractices? I can cite a

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number of instances where even sound industries have been made to fall sick because of mismanagement. because of fraudulent practices, because of unfair means indulged in by the management. In regard to this nothing has been said in this Bill.

I suggest that whenever any director of a company is found responsible for making it sick, he should be debarred from being director of the company for a period of seven years and this should be in addition to the other punishment provisions of the Bill. The punishment for such people should be made more deterrent and I would like the hon. Minister to throw some light on this.

Lastly Sir I have already said that the workers are going to be the first victims of the sickness of an industry. There are workers who have already been laid off due to sick industries having been closed down. I will like to know, what will happen to the workers? Are you going to allow the management, in the name of labour, to retrench workers? What are you going to do about these workers who have already been retrenched thrown into the streets because of the closing down of so many sick mills? I would like the hon. Minister to see that the workers' interest is fully protected. They are not touched, they are kept as they were or as they are. For those who have already been thrown out of the job because of the closing down of several mills, I would like the hon. Minister to prepare scheme so that these workers can be re-employed elsewhere.

This Bill does not say anything about the revival of the closed mills. This should be made clear. The Finance Ministry has issued directives that if the State Governments want to take over the sick industry, they will have to underake the pretakeover responsibility. Banks dues may be there, some arrears of sales tax or excise levy may be there all the responsibility has to be undertaken by the State Government and only then the State Government can take over the sick mill. I

would like the hon. Minister to withdraw that order which goes against the taking over of the sick industries and which stands as an obstacles in the way of taking over of the sick industries by State Governments,

Finally, Sir, I would suggest that a comprehensive Bill incorporating the suggestions should be brought in. They should consult the trade unions. the workers representatives and consider their suggestions. They should not make haste as is being done through this Bill. This sickness of industries is not a new thing. In our country the capital system is decaying and you cannot revive it. It is a moribund system, but you cannot do away with it immediately. So, there should be a thorough and comprehensive Bill.

Therefore, I would suggest that this Bill should be sent to a Joint Select Committee so that there can be further scrutiny of all the provisions. Only after thorough scrutiny and the recommendations of the Joint Select Committee the Bill should be framed, and the hon. Minister then can come before the House for its enactment. Thank you.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Shri Jaswant Singh.

SHRI JASWANT SINGH (Rajasthan): Mr. Vice-Chairman. Sir, I am grateful to you for permitting me to break the queue. And I am grateful to my friends and colleagues of the opposition who have not raised objections as it is because of a pressing matter.

I am not going to go into the detailed aspects of the provision that the hon. Minister has brought before the House. No doubt a great deal of thought has gone into detailing this but I would like to share with the hon. Minister some of my apprehensions as far as this Bill is concerned.

To my mind why industrial sickness arises could be on account of many factors. It could be on account of entrepreneurial error; it could be on account of managerial malfunction or malfeasance; it could be on account of technological obsolescence; it could be

on account of a larger holistic economic situation, both internal and external.

Now I do not for a moment claim that what I have listed here are the reasons why industrial sickness can take place, but these are some of the reasons which contribute to industrial sickness and it is in the combating of that sickness, if these are some of the reasons, that the role of State comes into question. And that is my primary difficulty in understanding as to what is the underlying philosophy that has governed the State, that has directed this Government, that has persuaded this Government to come forward a measure of bureaucratically remedying industrial sickness. course in the Objects and the reasoning that has been given ... I do not normally do it but it slightly disturbs me. I do not want you to stop it because I know he is a very busy man. Now I am trying to understand the philosophy which has governed State to come forward with such measure. There are occasions when I think the Government is attempting to sustain only insolvency. The Government is perhaps, in doing what it is doing, landing itself into the trap of bad money chasing good money-or not of bad money chasing good money but of continuing to invest in a failure.

The industrial history of the world is full of industrial casualties. Whereever there has been industrial growth wherever there has been industrial zevolution, wherever there has been movement forward irrespective of which particular 'ism' is applied, there are bound to be casualties as that society, that nation moves forward. and in the process of casualty occurring is the State, thereafter by this enactment, attemping to do that which insupportable because which is incapable of existence by itself cannot be artificially perpetrated. And my fear is that the State is attetempting to artificially perpetrate that which is proven to be a failure which has already got classified industrially sick.

Having questioned the role, the relevance, the capacity or capability of the State in rectifying such a measure and having asked the Government to clarify the philosophy underlying the whole provision. I would be less than fair if I do not mention that the hon. Minister in his preliminary statement has come forward and said that the three primary considerations that have persuaded the Government are prorevenue and employment. duction. These attributed to are considerations the three primary and I am sure the Government is persuaded by other considerations as well. Now, here again, I am not persuaded. If you go through the whole process of identifying an industrial sickness and then invest in that which has algone bad-and it is not a medically question of treating that is remediable because which could be very of sickness grounds revenue to the many—if production. State and employment opportunities to the people at large were the considerations, then I am not fully convinced that this measure is the right way to go about it. I would advocate because I would be less than fair to my convictions if I did not advocate it-and I would come to some of the other detailed points later-that that which would turn industrially sick must not be sustained by more of public funds. This is how the State is playing with public funds. Money in the care of the State is not money which is Stateowned; they are public funds. And I would caution the Government about investing in that which has proven as bad with more of public funds.

Sir, the courses suggested are very detailed and it would be taking time of the House if I read them out: besides being boring to the honourable Minister who has now heard the debate and has piloted this measure through both the Houses, and so, I do not want to go into them. I cannot. however. help voicing a fear-and that is about the institution of this Board. I started by saying that you are trying to correct industrial sickness by bureaucratization, and I do

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repeat that fear, I do repeat that apprehension. What is happening is that as it is, Indian industry, at whichever level it is operating, is considerably kept under control. It is ridden by the State on very short stirrups and extremely tight reins-and that is perhaps how it ought to be. Thereafter, despite riding industry on short stirrups and tight reins a sickness occurs and if the Government comes forward with the proposition that that sickness is curable by the institution of yet another Board, I fail to be fully convinced about it.

I do not want to take too much time. I would like to mention, very briefly, of the question of the financial institutions and the Registrar of Companies. There is a mention here and as the honourable Minister, of course. very well knows most of the industries at whatever level of production, are aided and the entrepreneurial activity is sustained by finance from our financial institution, whether it is the banks, lending institutions or whatever it is. I am not going into a detailed analysis of the breakdown of the heirarchial structure of our private/public companies as it were, but it is patent, it is clear enough to those who know, that huge industrial empires have come into being only on account of the very constructive. sometimes preferential, sometimes objection able, sustence and support these empires have received from public financial institutions, inclusive of banks. Now, these having come into being, in the process some have not flourished, some have not fructified, some have not been successful. What were the financial institutions doing in the case of those that were failures. those that have now proven to be failures? After all, the investors of money, whether it is the Unit Trustperhaps the Unit Trust does not do it-or the LIC or any of the lending institutions. even the nationalized banks, are represented on their Boards. their nominees are on their Boards, and if Aspite their presence those institutions have come into sickness. now by the institution or by the establishment of yet another Board to oversee what has already been done earlier, fails to carry conviction. Sir here is a very brief word about the functioning of the Registrar of Com-Perhaps. it is outside the panies. immediate ambit of the hon. Minister. But I would request him to conside: that if perhaps the Registrar of Companies is more alert to the criteria laid down about cash losses in two years, five years, the accumulated losses, the erosion of equity any corporate sector which has come into being, we would not be faced with the kind of the size of sickness that we are currently faced with.

I would conclude, Sir, with a suggestion to the hon. Minister for whatever my suggestions are worth. I claim to no study of Economics. I come from a part of the country, where we are renowned for our ability in financial matters. Despite that, I make bold to make some suggestions. In respect of financial institutions, in respect of banks, in respect of the involvement of the State in those units which have gone sick, please examine again how past inefficiency is a licence. is a warrant for your coming forward and suggesting that by the establishment of the Board we will be ensuring future effectiveness.

Secondly, Sir, I suggest to the hon. Minister that in the holistic aspect unless the capital-output ratio comes down, this mere measure by itself, however welcome, will not suffice. Unless the capital-output ratio of the country is brought down to levels where entrepreneurial activity again becomes a profitable activity, we will be multiplying the sickness, and that is an aspect of a high-cost economy with which the hon. Minister is very familiar. And I do want to give the illustration of 6 milion tonnes of steel lying accumulated in India and yet India importing steel. The other day the hon. Minister in House informed me that the costs of

the Food Corporation of India for collection are Rs. 32 per quintal, for storage Rs. 38 per quintal, for distribution Rs. 36 per quintal. Please do quicker arithmatic. You will find that almost Rs. 110 are added to costs by an agency of the State. The farmer hands over his produce to that agency, from that to the point where that agency itself then distributes it to the fair-price shops or whatever it adds Rs. 110. The point is that the State as an entrepreneur is not an identity which carries conviction with me, and hence my questions that I have raised.

Re. The Sick Industrial

Companies

Thank you very much.

SHRI T. CHANDRASEKHAR RED-DY (Andhra Pradesh): Mr. Vice-Chairman, I rise to support the Sick Industrial Companies (Special Provisions) Bill. The main thrust of the Bill is on rehabilitation of weak industrial units, to keep the industry alive and healthy and thereby save the jobs of thousands of workers employed in these units. Towards this end. provision has been made in the Bill for early detection of sickness by a Board for financial and industrial reconstruction.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): Anna DMK should have been allowed now.

THE VICE-CHAIRMAN (SHRI M.P. KAUSHIK): You will get your turn.

SHRI ALADI ARUNA alias V. ARUNACHALAM: That is true. We should have got it now.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please take your seat.

SHRI T. CHANDRASEKHAR RED-DY: In fact, the most important function of the proposed Board will be to signal when financial sickness has reached a point where concerted remedial action becomes necessary. This is sought to be done through a package of measures including the change of management through the speedy mechanism for mergers, amalgamations etc.

Sir, there can be no two opinions that in recent years the magnitude of industrial sickness has taken serious proportions. Over the decade, the number of sick units has almost doubled. Latest figures put such units as anything aroud 85,000 including those in the small-scale sector. More than Rs. 2.200 crores credit provided by the commercial banks is locked up in these sick units. The magnitude, of the problem can be gauged from the fact that the bank credit locked up has been ever on the rise-from Rs. 1.644.84 crores at the end of March. 1983 to Rs. 1.904.64 crores at the end of March 1984; and Rs. 2,211.18 crores at the end of March this year. Latest RBI figures put the outstanding vances to sick industrial units at 7.8 per cent of the total advances of all scheduled banks in the country.

The Bill provides for the management of sick units whose networth has eroded by 50 per cent to report to the Board. In cases where 100 per cent networth has been lost, the management will be held responsible for mismanagement and will not receive any further assistance from financial institutions even for new ventures for a period of 10 years. Associated firms or those with common Director will also be thus debarred.

Government has done well to keep the MRTP units out of the provisions of the Bill. They can now acquire or take over sick units without the laborious process of obtaining the clearance of the MRTP Commission or the Company Law Board. This is a recognition that the time is the essence of speedy rehabilitation of a sick unit. The removal of these procedural hurdles should ensure speedy rehabilitation of the weak units.

While keeping the MRTP units out of the Bill is understandable, it is not clear why the small scale units are also not covered by the Bill. A bulk of the sick units fall under this category, mostly because of the lack of

[Shri T. Chandrasekhar Reddy] managerial skill of the entrepreneur. The small scale units have an important role in the economy. They have a large base and high employment potential. They are also widely diffused.

The Bill has not laid down the guidelines for determining the networth. Over a period of time, project costs have been rising significantly. A company set up say a decade ago requires much less capital and its networth could be much lower than a similar company set up say two years ago. It would not be fair to base decisions regarding networth on historical costs. This should be borne in mind by the Board while evaluating each case.

There is also another point. Well running units which takeover or amalgamate with a sick unit may end up having networth depleted due to absorption of losses incurred by the sick units. Therefore, it is necessary while computing networth to take into account the funds allocated towards depreciation and investment allowance. I hope this will be borne in mind by the Board.

It is admitted by all that the main cause of sickness is either structural changes in the nature of the market that occur over a long period of time or prolonged mismanagement, usually reflected in a failure to use one's depreciation funds to upgrade one's technology or change the product-mix in response to changes in demand.

A classic example of the latter category is the textile mills in Bombay and Ahmedabad which have become a big drain to the exchequer as a result of nationalisation following their going sick. The Bill has taken care of this aspect and has also laid down punishment for those responsible for diversion or mismanagement detrimental to the interests of the company in case they fail to carry out the directions of the Board. Adequate precaution will have to be taken by

the Board to ensure that where the sickness is due to factors beyond the control of the management, penalty action is not initiated. There are also the special cases of productive units that are sick from their very inception, either because they are set up on the basis of faulty assumptions about the nature of the market or future changes in technology. Most of the units set up by technocrats fall in this category.

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Since the important purpose of the Bill is to protect the jobs, it would have been better if a package for rehabilitation of the labour affected as a result of industrial sickness is also contained in the Bill. It is true such rehabilitation is covered by the several laws now in force and administered by different Ministries like Labour and Industry. The sufferings of the workers affected by the close of a unit stems largely from lack of coordination between these different Departments. In case a rehabilitation package is laid down in this Bill, it would move matters faster and quicker.

While on this aspect. I would have to make a suggestion. Why cannot the Finance Minister think of some insurance scheme to insulate industrial units from sickness. Funds from the insurance could also be earmarked for the rehabilitation of the workers affected by an industrial sickness. interests of the financial institutions could also be safeguarded by such a measure. Provision could also be made for the retraining of the affected labour in other trades from out of the insurance fund. Since the Ministry is administering a number of insurance schemes, it would do well to give this suggestion the consideration it deserves.

The insurance fund could also be the moving factor towards conversion of a sick unit into a labour corporative. Ready availability of such a fund would speed up the process of conversion of an existing unit into a cooperative.

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In some cases, it would be far better to allow a unit to die a natural death, than pump in more money and try to revive it, Such industrial death is not a new phenomenon. It occurs even in the most advanced countries. In some cases the management finds it advantageous to continue to pay the workers their wages than run the factory and continue to incur losses. It would be good if such units are allowed to But no process has been down in the Bill for such units. Are they to undergo the same time suming and tedious process of seeking liquidation through the intervention courts? The Hon'ble Minister should clarify this point.

Re. The Sick Industrial

Companies

The public sector units going sick also deserve attention. So far, this problem is sought to tackled be through budgetary support or increasing the administered price. This has not naid dividends in the past. Now, that we are in the Seventh Plan and the Plan has given to the public sector the responsibility of generating a minimum of Rs. 35.000 crores of the Rs. 180,000 crores investment in public sector from their internal resources a major attention in this direction is called for. Understandably, no provision in this regard could be included in the present Bill. But all the same, we would like to know the thinking Government in this of the critical This is all the more important orea in the context of reports circulating Government proposed that the close down some of these "sick" units like the Engineers India, the Hindustan Steel Construction Limited and a score others. I would request the Hon'hle Finance Minister to spell out the Covernment policy in this regard.

Sir, as I said earlier time is the essence of the problem of industrial sight ass. Financial sickness precedes technological breakdown,, often several years. In almost all cases, the first leads to the second situation. When funds are short management resort to economy through neglect improvement in maintenance and technology as well as the product-mix.

It is at this stage that the stronger unit should step in to take over weak one. In such a situation. habilitation becomes easy.

There is recognition of this fact in the Bill which has provided for Board to sound the first signal of sickness. But the Board itself will come to this conclusion only on the basis of the financial statement and other allied data from the sick company. It will then go into the question of networth etc.

Sir, we are all aware of the long delay that occurs in the finalisation of the statement of accounts of our companies. Though these are governed by the rules and regulations of the Company Law Board, in many cases these norms are strictly adhered to. In such an event, the Board will not be able to detect sickness in time. Everyday that passes with a sick unit not being able to cover its direct cost and interest charges from its current earnings only make its rehabilitation more and more costly and complicated. I do not know how this is sought to be sorted out by the Board.

With these few words, Sir. I once again support the Bill. I hope with the passing of this Bill, the era of take overs and nationalisation of sick units, adding to the burden the exchequer will come to an end. Nationalization or take over will be. resorted only when such a step is in the interest of the country. This will also give confidence to the investors about future investment. I once again Sir, for the opportunity thank vou. given to me.

SHRI G. VARADARAJ (Tamil Nadu): Mr. Vice-Chairman Sir, let me congratulate the Hon'ble Finance Minister for this Bill of the Sick Industrial Companies (Special Provisions) Bill, 1985. Now, this Bill clearly says to make, in the public interest, special provisions with a view to securing the timely detection of sick and owning potentially sick companies undertakings; the speedy industrial

[Shri G. Varadaraj]

. determination by a Board of experts of the preventive, ameliorative, remedial and other measures which need to be taken with respect of such companies and the expeditious enforcement of the measures so determined and for matters connected therewith or incidental thereto. From some of the statistics I have, I find most of the industries have gone sick during the period 1972 onwards till 1983 and there are a very few companies during 1984-85 which have either taken over or managed by various Industrial Regulaagencies like the tion Act and nationalised banks. Now already. Sir, we have various agencies to monitor the financial management of the Companies and financial agencies like the nationalised banks, the Industrial Finance Corporation, the Industrial Re-construction Corporation and various other Corporations have their representatives in the Boards of Industrial undertakings, whose names I have here, which have gone sick during that period. understand that during this period i.e. 1972 to 1983-84, all these industries have gone sick only because of the mismanagement or because of the Government policy at that time. Many a time, the industrial sickness may be attributed to the Government policy also and whether the Hon'ble Minister has gone through or made a study of this aspect as to why only during this particular period i.e. 1972 wards, there was more industrial sickness. Similarly now the Govern- . ment, through this Bill, wants to have another committee, that is, the BIFR, to be appointed to go into the problems of industrial sickness and find out remedial measures. But it is al-'ways said that prevention is better than cure. Now if this committee is going to achieve something, or if this committee is going to see that no industry goes sick, do I understand that earlier when the various representatives were on the boards of various industrial concerns which went sick, they did not exercise their rights properly, or they were not vigilant in monitering the financial aspects

those companies? For example, if you want to borrow funds from these institutions, you have to submit them a project report, a feasibility study report; and subsequently, have quarterly financial monitoring systems. Cash flow statements and many other statements are given to the various agencies and authorities to show how the finances are utilised. In spite of that, if so many industries have gone sick, then there should be something radically wrong with the governmental policies at that time.

The Reserve Bank of India says that about 50 per cent of the industries have gone sick because of mismanagement or for some other reasons. I want to know from the hon, Minister: what about the other 50 per cent of the industries which went sick? What are the reasons? Again I would like to say that definitely there should something wrong with the Government policies at that time. For ample, now the hon, Prime Minister has brought in a new textile policy, but the implementation of that textile policy has not taken place yet. Only now they are having a Minister separately for Textiles, but by this time the damage has been done to the industry. Many of the textile industries are pre-dominantly spinning industries and in the southern region of the country-that is, Karnataka, Kerala, Tamil Nadu and Andhra Pradeshthe industries are all cotton spinning industries and this new policy affected these spinning industries in the past five months, from June, 1985 till now. Therefore we are not able to do anything and these textile mills will definitely show red figures in their balance-sheets, in their profit and oss accounts and this will again lead to industrial sickness in the textile industry, which in turn will throw a lot of workers out of employment. This particular policy has not safeguarded any interest of the working populace. Now the BIFR is supposed to go into the sickness of the industry. You have given 60 days' time for the management to report. Subsequently. State Government has to report. Then

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this committee will go into all the aspects and decide whether the industry has to be closed or additional funds have to be given or the unit has to be scrapped. If this is the nosition, then during that period what is going to happen to the labour force of that industry? In this country, next to agriculture, the textile industry is employing the maximum labour. this is the case, in the southern States. particularly in Tamil Nadu, the labour force will be very much affected.

Furthermore, timely financial aid is important when an industry is in sick-When an industry wants additional funds to revive timely figureial assistance is necessary. But timely financial assistance never comes to the industry. If even at that stage, timely financial assistance is not given. then the possibility of that industry sick is there. Now in Tamil Nadu, in the case of three or four textile units where the Government is coming forward to give guarantee, the banks are refusing funds. This is also adding to the misery and sickness of the industry.

Finally, about the textile policy, we know there is already overproduction in the textile industry and we are producing 6 per cent more cotton yarn than is required by the country. When this is the actual situation, unless we are definite about the industrial policv of the Government for textiles, if not today, within a couple of years or within the next year the possibility of closure of more and more textile industries is imminent. Hence, what is the policy the Government of India is going to rely on? These are also the factors which should be considered before taking this Bill into con-Therefore, I request that sideration. this Bill may be referred to a Committee for its consideration.

*SHRI JAGADISH JANI (Orissa(: Mr. Vice-Chairman, Sir, I rise to support the Sick Industrial Companies (Special Provision Bill, 1985. At the

outset, I thank you for having given me the opportunity to speak. I also thank the Honourable Minister who is kind enough to include my name in the list. Though it is late, but the Bill has been brought forward before this House. This is a progressive Bill. Therefore I welcome this Bill.

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Sir, the progress of a nation depends on the growth of Industry to a large extent. A number of steps have been taken for the growth of Industry in the country during the last two de-We have also had a remarkable progress in the field of Industry during these years. But it is a matter of great concern that many Industries set up in different parts of the country have fallen sick. The sickness of these Industrial units have a direct impart on our economy. The production has been declining due to it. The unemployment problem has mounting. There has been loss of revenue due to that reason.

It is regrettable that in many cases the newly set up Industries have fallen sick. The Industrial companies taking loans from the Banks are not able to repay them.

Sir, No steps had been taken after Independence to set up Industry in Orissa despite the fact that there was tremendous scope to set up Industry in that state. However, it is gratifying that steps have been taken for rapid industrialisation in that after 1980. A number of medium and Industries have come up in Orissa in the public sector. A good number of Industries have also been set up in the private sector in Orissa during these five years. The private entreprenuers are coming forward to set up industry in Orissa. The Government of Orissa has been giving a lot of incentives including allotment of land, industrial sheds and rawhis opmaterial. Therefore I take portunity to thank the Chief Minister and his progressive Government. If Central Government continue to help the State, many more industries will

^{*}English translation of the original speech delivered in Oriya.

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certainly come up in Orissa. At the same time I am sorry to say that many Industrial Companies in Orissa have fallen sick. Therefore I would like to suggest the Government to make a country-wide survey, including Orissa, to identify the number of Industries which have fallen sick. The reasons of the sickness should also be found out and necessary steps should be taken to revive those industries. It is gratifying to note that such provisions are there in this Bill. After the enforcement of the act the reasons of sickness of industries will be known and it will be possible to revive those industries.

Sir, when the young entreprenuers set up industry they apply to the Banks for loan. But the Banks take a lot of time in sanctioning loans. Therefore the setting up of industries are delayed. Steps are not taken to rehabilitate the industrial Companies fallen sick due to some reason or other. I am happy to see certain provisions made in this Bill under which steps can be taken to rehabilitate the sick industrial Companies. Now there will be no problem in getting loans to set up Industry. The Industrial Companies will function smoothly. Many people will get employment in the Industrial sector. The Industrial production will also increase.

Now I would like to speak a few words about Orissa. I come from district of that Phulabani Phulabani is predominately inhabitat. ed by tribals. 93 ditstricts in the country were identified as "No Industry District". Out of those 93 tricts, 3 were in Orissa. Those were Phulabani. Bolangir and Balasore. Now Industries have been set up in Bolangir and Balasore. But no major or medium Industry has been set up in Phulabani district. I raised this issue in different forms several times. After that, a few small scale units came up in that district. There is

tremendous scope to set up forest based Industry in my district. There is scope to set up mineral based Industry. Therefore such type of Industry should be set up by the Central Government undertakings in Phulabani district. All the small scale units which have fallen sick in my district should also be revived as soon as possible. If my district is industrialised, many unemployed youths, most of whom are tribals will be absorbed in those industries. Therefore steps should be taken to set up industry in Phulabani district.

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Recently a proposal has been given to set up a major industry in Phulabani at a cost of Rs. 13/- crores. But nothing has been done to expedite the implementation of that project. It further steps are not taken, than I feel that it is an attempt to remove the name of Phulabani from 'No Industry district'. Therefore further steps should be taken to expedite the establishment of that major industry in Phulabani. Once again I thank you for having given me the opportunity to speak. With these words, I conclude my speech.

*SHRI GANESHWAR KUSUM (Orissa): Mr. Vice Chairman Sir, rise to speak a few words in support of the Sick Industrial Companies (Special Provision) Bill, 1985. I thank you for having allowed me to speak in Oriva.

Sir, Iste Pt. Jawaher Lal. Nehru, the first Prime-Minister of india laid the feendation of Industrialisation in India. He felt that the battens progress is impossible without the growth of Industry. After that our late lamented leader Shrima:i Gandhi took a number of steps to set up industry during her tenure Prime Minister. As a result of her efforts, now we have good many industries in different States. India is one of the industrially advanced country in the world.

^{*}English translation of the original speech delivered in Oriya.

Sir, it is matter of great concern that thousands of industries have fallen sick in different parts of the country. The sickness of Industries have led to the mounting unemployment. If we allow those Industries to remain sick for some period more, the Industrial prcduction will certainly decline. Therefore those sick units need to be revived without further loss of time. I am glad that our dynamic Prime Minister Shri Rajiv Gandhi has taken steps at this critical hour to revive those sick units. I thank him very much for the steps taken by him for the rehabilitation of sick Industrial Companies.

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The Honourable Finance Minister is piloting this Bill to revive and rehabilitate the Sick Industrial Companies and the sick units as well. I congratulate him on this occassion. Some Industrialists have set up industry in the country. Most of those industries have fallen sick. We have to find out the reasons of their sickness. The Government of India should finance the sick Industrial Companies those have really fallen sick. Those sick Industries should be taken up first where more number of people can be provided empoyment. Some Industrial Companies have closed down their units as they are not able to find market for their products. Government should make some efforts to create marke; facilities to sell their products and thereby revive those sick units.

Sir, some Industrial Companies have not given proper wages to their workers. Therefore the workers have stopped working as a protest. The employers have not given any importance to fulfil the genuing grievances of the workers. In many Industries the workers have been thrown out of employment. Some Industries have been closed down on account of all such disputes.

Sir. provision has been made in this Bill about the constitution of a board. The Board has been empowered to investigate the reasons of the sickness.

The Board can also take steps in the revival of the sick units. Lakhe of un_ employed youths will get employment when the sick units start functioning. The country will progress in the field Industry. Industrial production will naturally increase. But I afraid whether all the provisions made in this Bill will be effectively implemented. Therefore Ι the Minister to give emphasis on the proper implementation of these various provisions made in this Bill. Steps should be taken to monitor the implementation of the Act atleast once in every three months. The Board should make a survey of the sick units all over India to identify various factors responsible for sickness. All the sick units should be revived within a time limit. Then only the purpose of this Bill will be served.

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Now I would like to say something about my area. Sir, I have come from Sundargarh district in Orissa. There were only 5000 Industries in Orissa up to 1980. Our present Chief Minister of Orissa gave the slogan of "1000 Industries with an investment of 1000 crores within 1000 days." You will be happy to note that 15.000 Industries have been set up in Orissa during the period between 1980 and 1985. But it is regrettable that the number of Industries falling sick out of those 15,000 are increasing every month. The reasons of the sickness of those Industries are not for to seek

Sir, the role played by the commercial banks in sanctioning loans to set up small scale units is not satisfactory. The Commercial Banks are making unexpected delay in sanctioning loans an one pretex; or the other. In many cases the equipments are ready and preliminary formalities are completed, still there is delay in getting loans from the Banks. As a result of this some Industries are falling sick from the beginning. The power of Bank Managers are very limited. They are not able to help the applicants in many cases. So the

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Divisional Managers and other Bank Managers posted at the Sub-divisional Headquarters should be increased.

There have not been adequate marketing facilities to sell the product in · Orissa is an undeveloped State. The National Small Industries and DGS&D should Corporation extend proper help to the State of Orissa in the promotion of marketing of Industrial products. All the major Industries established in Orissa should accept the guidelines laid down by the Bureau of Public Enterprises. Even the major public sector Company like National Aluminium Company has been going by the guidelines of BPE. But I am sorry to let you know that Rourkela Steel Plant is not going to accept those guidelines. Because Steel Authority of India has not accepted such guidelines. Therefore I request the Government to send directions to Steel Plant to accept the Rourkela B.R.E. guidelines. With a view to get a lot of help from Rourkela Steel Plant many Industries have been set up in private sector in and around Rourkela. But the management of Rourkela Steel Plant has not been helping those small scale units. Narrating their problem. small scale units Federation Rourkela has submitted a memorandum to the Government of India. request the Honourable Finance Minister to look into their problems and do the needful.

Sir, there is scope to set up Forestbased, Agro-based and mineral-based Industries in Sundargarh district in Orissa. I take this opportunity to request the Central Government to set up many such Industries and help solving the unemployment problems in that district.

Lastly Sir, another important factor responsible for the sickness of Industry in Orissa is shortage power. Orissa was a surplus State so far as power is concerned. But after the rapid Industrialisation programme undertaken in that State during the

Sixth plan, now the existing units including many major Industries facing serious nower The duty of the Government is to revive the sick units. At the same time it is also the duly of the Government to set up new Industries in Orissa. The Government have to generate additional power in Orissa in order to achieve the above objectives. As such, I request the Government to expedite the establishment of the proposed Super Thermal Power Station at Talcher. At the same time, I demand that a Super Thermal Power Station should also be set up at 1b val_ ley in Sambalpur district of the State of Orissa, if these two Super mal Power Stations are set up in Orissa, no Industries in the state will suffer on account of power shortage. Therefore the two Super Power Stations should be set up in Talcher and 1b Valley at an early date.

With these words, I thank the Chair for allowing me to speak and with these words I conclude my speech.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Shri Babul Reddy: Not here. Shri Chaturanan Mishra.

श्री चतरानन मिश्र (बिहार) : उप-सभाध्यक्ष महोदयं, मैं विस मंत्री जी की इस बात से सहमत हं कि ग्रौद्योगिक-इंडिस्ट्रियल सिकनैस ने ऐसा भंयकर रूप धारण कर लिया है कि इस संबंध में तरन्त कानन बनाने की सख्त जरूरत है। लेकिन जो विधेयक उन्होंने प्रस्तत निया हैं उससे इस उद्देश्य कि पति नहीं होगी ऐसा मेरा ख्याल है इसी लिए में कुछ बातों को सदन के सामने प्रस्तृत करना चाहता है। यो तो सरकार की ऐसी नीति है जिसके चलते जो बोर्ड बनेगा वह क्या कर सकेगा, नहीं जानते। श्रभी मैं बिहार की रोहतास इंडिस्टीज लिमिटेड के बारे में बताना चाहता है। राज्य सरकार ने ग्रधिग्रहण की सिफारिश करके केन्द्रीय सरकार के पास दो महीने पहले भेंज दी। इस विधेयक में 60 दिन का प्रोविजन है कि शेयर होल्डर्स की बैठक बलावें किन्त भारत सरकार को राज्य सरकार भीज देती है, 60 दिनों में कुछ नहीं

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होता है। फिर इस विधेयक के 60 दिन में कुछ होगा भरोसा नहीं । मैं मजदूरों के बारे में कुछ कहना चाहता हूं। सबसे ज्यादा उपेक्षा इस बिल में मजदूरों की की गई है श्रौर जिम मजदूर के बिना श्रौद्योगिक क्रग्णता को रोकना बहुत ही सम्भव मा है। इस विधेयक में मजदूरों की जरूरत सरकार को कब पड़ती है जब या तो तनख्वाह काटनी होती है, एवार्ड न लाग करना हो । दूसरे जब सर-कार नहीं चला सके, कोई प्राइवेट नहीं चला सके या कम्पनी बिल्कुल घाटे में चली जाए।ऐसे समय में ही सरकार मज-दूरों को याद करती है। उस कारखाने को कोग्रापरेटिव में चलाने के लिए नहीं तो श्रौर किसी वक्त में मजदूरों को इस बिल में कोई याद नहीं किया गया है। यहां तक कि अगर मजदूर सरकार को नोटिस देना चाहे, बोर्ड को देना चाहे कि यह सिकनैस की तरफ जा रही है या यहां पर गबन हो रहा है तो वह भी वहां नहीं कर सकता।

Companies

श्री विश्वनाथ प्रताप सिंह : दे सकता है

श्री चतुरानन मिश्रः इस बिल में नहीं हैं।

श्री विश्वनाथ प्रताप सिंह : बताऊंगा ।

श्री चतुरानन मिश्रः मैं बधाई दूंगा। हम तो चाहते हैं कि ऐसी चोज बिल में हो। ग्रगर ग्राप कहेंगे तो हम को कोई एतराज नहीं है। ग्राप कह सकते हैं कि बोर्ड स्वो मोटी उसको ले सकता है या बोर्ड मजदूरों की शिकायत ले सकता है लेकिन मजदूर यूनियन और मजदूरों को स्रापने इस विधेयक में यह ऋधिकार नहीं दिया है। वैसे तो किसी भी नागरिक को अधिकार है। मजदूरों को घनघोर खपेक्षा की गई है **और इस उपेक्षा** से कोई भी उद्योग चल नहीं सकता। मैं ग्रब इस बात पर ग्राता हूं कि सरकर ने जो तथ्य उस के सामने थे उस पर भी विचार नहीं किया। रिजर्व बैंक ने 378 बड़ी एवं मध्यम यनिटस की जांच की उसमें से 52 **परसेंट में** *मिसमैने***जमेंट पाया ।** उसमें फाइनेन्शिलय मिस मैनेजमेंट या दूसरी चीज पाई है। फाइनेशियल मिस मैंनेजमेंट को रोकने के लिए ग्रापने कोई प्रावधान किया है? जो लोग ऐसा करेंगे वह तो रूल श्रापने वनाया कि 10 वर्ष के लिए उन्हें वित्तीय संस्थान से मदद नहीं मिलेगी ऐसा श्रापने भाषण भी दिया था बजट में। श्रच्छी बात है, लेकिन ग्रगर डाइवर्शन फंडकाकर लेता उसके लिये संजा कोई होगी यह इसमें नहीं इस दिल का जो पालन नहीं करेगा उसके लिए तो क्लाज है मगर उसने जो मिस-मैंनेजमेंट किया है फंड का तो उसके लियें कोई सजा नहीं है?

श्री विश्वनाथ प्रताप सिंह: डाडवर्शन करता हे, मिसमैनेजमेंट करता है तो उसके लिये प्राविजन कर दिया गया है।

श्री चतुरानन मिश्रः दूसरी वात यह है कि सरकारी अफसर नुमाइन्दा बनकर कम्पनी के वोई के सदस्य रहत हैं वे देखभाल नहीं करते और वह कम्पनी सिक हो जाती है। उनके लिए कोई प्रोविजन ऐसा नहीं रखा कि उनके लिये क्या करेंगे, कैसे करेंगे? चाहे एल आई मी हो या दूसरे फाइनेनशियल इंस्टीट्यून के जो बोई के सदस्य होते हैं।

एक माननीय सदस्य : आर्टिकल 311 है।

श्री चतुरानन भिश्रः यह उनके लिये नहीं होगा, दूसरों के लिए ग्राटियल 311 है। वे जो कर्मचारी हैं उनके लिए है।

5.00 PM

जो लोग ऐसा रोजगार करते हैं उनके लिए पूरा संविधान ही सुरक्षा में बना हुआ है। दूसरी बात रिजर्व बैंक की रिपोर्ट में यह है कि 40 परसेन्ट सिक नैस फोल्टी प्लानिंग के जरिए होती है। उसके बारे में इस बिल में कोई प्रोविजन नहीं है। इसको चेक करने के लिए कोई प्रोविजन नहीं है। फोल्टी प्लानिंग हुई है या नहीं, ऐसा लगता है कि सरकार इसकी देखभाल नहीं करना चाहती है। उसी तरह से रिपोर्ट के मुनाबिक 23

[श्री चतुरानन मिश्र)

परसैन्ट सिकनैस रिसेशन से भी होती है। पूंजी वाद में तो रिसेशन के लिए कोई दवा भो नहीं है। ग्रभी बी० जे० पी० के माननीय सदस्य कह रहे थे कि सरकार ने इन कम्पनियो पर ग्रोवर-कंट्रोल किया है, इसीलिए ये बीमार हो गई हैं। उनके इस विचार से मैं मतभेद रखता हं। श्रमेरिका में तो कोई भी कंट्रोल नहीं है । वहा पर पिछले दिनों में बहत तेज रफ्तार में सिकनेंस हुई है योडा इसको उन्होंने चेक किया है। इसलिये मार्केट के रिसेशन में यह बोर्ड क्या करेगा, इस बारे में सरकार की तरफ से कोई सुझाव नहीं ग्राया है। प्रकार से पावर कट, रा-मेटिरियल के बारे में यह बोर्ड कुछ नहीं कर सकता है। इस संबंध में बोर्ड क्या कर सकेगा **भंब सर**कार ही कुछ नहीं कर पाती।

दूसरें बात मैं यह कहना चाहता हुं कि मजदूरों के विवादों के चलते दो परसेन्ट की जो सिकेनेस स्राती है इसके -लिए ग्राप एवाई ससपन्ड करेंगे यह समझा जा सकता है। लेकिन यह लीजिक समझ में नहीं ग्राता है कि 98 परसेन्ट केस में मालिक खा जाये उसके लिए भी ग्राप मालिकों को पनिशमेन्ट के लिए बजाय मजदूरों को पनिश करें, यह उचित नहीं है। यह तो महाभारत वाली बात हो गई कि खाय भीम भौर पैखाना करे शकुनी । इसमें कोई तुक नहीं है । एक ग्रन्थ बात जिसकी तरफ में स्नापका ध्यान स्नाकृषित करना चाहता हूं ग्रौर जिसकी जांच प्लानिंग कमीशन ने भी की है वह है इम्प्रोपर टेक्नोलोजी इनएडेक्वेट एटेंशन टू स्नार १ एण्ड डी॰ एण्ड इम्प्रोपर सेलेक्शन ग्राफ प्रोडक्ट मिक्स । श्राप इनके बारे में गहराई से विचार कीजिये । इस संबंध में एक उद्योगपति ने भी कहा है। मैं उनका कथन कोट करना चाहता हूं। शायद ग्रापने उसको देख लिया होगा। श्री रतन टाटा की वात इंडिया ट्डे में छपी है। मैं उसका उद्धरण देता हु:

Mr. Ratan Tata said in the 'India Today', and I quote:

"My fear is that the same people who are asking for liberalisation

will screen for protection again." Why? "There will be bloodshed", he answers. "If anyone thinks that it can be done without pain, they are fooling themselves." He expects the pain to come from closures and retrenchments which are a natural corollery to competition and are issues that need to be addressed directly."

यह बात एक उद्योगपति ने खुद कही है मैं भी मौड़ेनाइजेशन चाहता हूं। मैं मौड़ेनाइजेशन के खिलाफ नहीं हूं। लेकिन जिस ढंग से श्राप इसको कर रहें हैं उससे क्लोजर ग्रौर ज्यादा होगा, रिट्टेन्चमेन्ट होगा और हालत में और ज्यादा खराबी श्राएगी । इसलिए श्राप मोड़ेनाइजेशन के लिए कोई दूसरा प्लान वनाइये जिसमें वेलेन्स रास्ता निकाला जा सके । स्राप टेक्नोलोजी को बढ़ा रहे है क्योंकि श्राप को वर्ल्ड मे कर्म्पाट करना है। लेकिन इसके साथ साथ ग्राप ग्रपर्ना स्थिति को भी देखिये । इसको ग्राप मर्ल्टीनेशनल्स पर मत छोड़िये । ग्रगर म्राप इनको कम्पीट करने दगे तो और भी अत्यधिक हालत खराब हो जाएगी। माननीय सदस्य श्री सुकोमल सेन जी ने कुछ सुझाव रखे हैं ग्रौर उन्होंने बिल की विभिन्न धारों के बारे में कहा है मैं उनसे सहमत हूं। मैं यह कहना चाहता हूं कि सिकनेस की पहली चोट मजदूरों पर पड़ती है। मैं यह कहना चाहता हूं कि प्रोविडेन्ट फण्ड का पैसा रुकने लगतो है, तनख्वाह की हर रेगुलर पेमेन्ट होती है, ई० एस० ग्राई० का पैसा नहीं मिलता है तो श्राप इनको सिकनेस के सिम्पटम्स समझिये। इससे ग्रापको भी मदद मिलेगी श्रौर हमको भी मदद मिलेगी। मैं चाहता हं कि ग्राप इस वारे में कोई रूल्स बनाइये या यहां पर कुछ ग्राग्वासन दीजिये।

इसके अलावा मैं यह भी कहना चाहता हूं कि इसम कम्पनी की जो परिभाषा की गई है उस परिभाषा से काम नहीं चलेगा क्योंकि कम्पनियों के अन्दर बहुत से युनिटें भी होते हैं। श्रगर एक युनिट सिक हो गया तो उस युनिट का क्या होगा, इस बारे में बिल में स्पष्ट नहीं है । इसंतिए मैं चाहता कि स्राप इस परिभाषा को प्रीडन कीजिए। सेक्शन 20 में रोसेज के बारे में कहा गया है । अगर 50 परसेन्ट लोस होगा तो ग्राप बोर्ड ग्राफ डायरेक्टर्स की मीटिंग बुलाएंगे। मैं समझता हं कि 50 परसेन्ट हाई परमेन्टेज है । उसको स्राप कीजिए । 10 परसेन्ट, 5 परसेन्ट. जितना कम हो सकता है, कोजिए । उसको स्राप घटाइये । यह 50 परसेन्ट की बात बहुत हाई है । दूसरो बात मैं यह कहना चाहना हूं कि जब बोर्ड यह समझे कि पैसे का गवन हुन्ना है या दूसरी तरफ डावर्जन किया है तो उस पर एक्शन लेने के लिए कहा जाएगा । मैं चाहता हूं कि उसके रिलाइजेशन के लिए उनकी खानगी सम्पत्ति और दूसरी कम्पनियों की जो प्रोफिट है उसको भी वसूलने प्रावधान किया जाना चाहिए ताकि वे डरें तो मैं यह चाहता हूं कि इस तरह कुछ महत इसमें पांबंदियां लगाई जाये तो कुछ इसका अच्छा हल निकल सकता है मेरा पूर्ण विश्वास है (समय की घंटी) उपसभाध्यक्ष महोदय, ग्राप मुझे दो मिनट का समय और दें ।

Re. The Sick Industrial

Companies

उपसभाध्यक्ष (श्रो एस० पी० कौशिक) जरा जल्दी समाप्त करें।

श्रो चतुरानन मिश्र : जो तिक इंडस्टीज है, इसमे नरीब 85 हजार यूनिटस हैं। ग्रापके इस कानून बनने के बावजूद 513 लार्ज युनिट श्रीर ज्यादा से ज्यादा 1437 मीडियम इंडस्ट्री जो है वे इसमें कवर होंगीं तो पहली बान 83 हजार सिक युनिटस इसमें नहीं हैं. इसमें आ सकी है। दूसरी बात यह है कि क्या ये जो 513 बिग इंडस्ट्री श्रौर 1437 मीडियम इंडस्ट्रीज है, उनको ग्राटोमेटिक्ली इस बोर्ड में रेफर समझा जाय क्योंकि ग्रापने कहा है कि उनके बारे में कोई मूचना देगा, कोई खबर करेगा । ग्रब ये जो 2 हजार उद्योग धंधे हैं इनका क्या होगा? क्या यह बोर्ड दो हजार उद्योग धंधों की जांच करेगा ? जांच करने में ग्रीर नई प्लान बनाने में वर्ष लग जायेंगे । किसी भी बोर्ड के पास इतने साधन नहीं हैं कि इतने उद्योगों के लिये स्कीम बनाकर मार्डनाइज्ड

प्राफिटेबल तरीके से चलाने को कोई स्कीम बनाकर सरकार को दें। जब सरकार ही इसमें फेल होती है तो इम बोर्ड के पास क्या माधन है । इसलिये मै चाहंगा कि इसका कम से कम इसमें प्रावधान दीजिए श्रीर इसके लिये एक मैनेजीरियन कैडर लार्ज स्केल में बनाने को कोशिश कीजिए ताकि इसका प्रावधान हो सके । नहीं तो ये लगभग 2 हजार उद्योग जो चोपट हो गये हैं श्रौर ये कड़े-करकट की तरह फेंक दिये जायेंगे बोर्ड के पास केस जाने श्रौर उनकी जांच करने का समय नहीं है। इन शब्दों के साथ मै बाहता हूं कि यह प्रावधान जो हम कह रहे हैं त्राप इसको यहीं मान लीजिए, तो ग्रच्छा है इसके सलेक्ट कमेटी में ना जाने से भी काम चल सकता है. इसको आज ही स्वीकार कर लीजिए नहीं तो फिर ग्रापस में बैठकर कोई नतीजा निकालिये, यह सुझाव में ऋापके प्रस्तुत करता हं।

KRISHNA KAUL SHRIMATI (Uttar Pradesh: Mr., Vice Chairman, with your permisssion to speak and to support The Industrial Companies (Special Provisions) Bill 1985 as proposed by our hon. Minister of Finance Shri Vishwanath Pratap Singh. The Bill seeks to make in public interest several provisions with a view to securing timely detection of sick and potentially sick companies owning industrial underspeedy determination Boards of experts of the preventive, ameliorative, remedial and other measures which need to be taken with respect to such companies and the expeditious enforcement of the measures so determined and for matters connected therewith or incidental thereto.

Sir, industrial sickness has become almost endemic and one may even say that MARZ BARHTA HEE GAYA JYON JYON DAWAA KI. The Govvernment announced certain policy guidelines of sick industries in October 1981 for the guidance of the Cemtral Ministries, State Governments

[Shrimati Krishna Kaul]

and financial institutions etc. for dealing with the problem. According to these guidelines, banks and financial institutions were required to undertake a diagnostic study of the units assisted by them. On the basis of such studies, the industrial units which were considered to be potentially viable were provided assistance by restructuring of their capital, funding of interest liabilities concessional finances, complementary management support, and so on. Government also participated in such assistance by way of providing reliefs and concessions as envisaged in the rehabilitation steps. It was not always feasible or desiral le to revive every sick unit and action taken by the Government financial institutions and banks could not prevent, or prove adequate and effective, in stopping the number of these sick units going up year to year. In reply to Unstarred Question 1701 on August 12, 1985 by the hon. Minister of Indus_ try and Company Affairs, in the Rajya Sabha it was stated that number of sick industrial units for which data was collected by Reserve Bank of India has been increasing from year to year. The number of sick units and the amount outstanding against them as on 30th June, 1984: I quote: 'The number of sick units-large-513; amount outstanding against them--Rs. 2,113 crores; Number of medium units -1437; amount outstanding against them-Rs. 377 crores; Number of small units-81,647 and the amount outstanding against them-Rs. 788 crores; the total being-83,597 sick units amount outstanding-Rs. 3,278 crores.' It was further stated by the hon. Min_ ister that the Government was considering the enactment of a special legis_ lation for establishing a quasi-judicial body which would be designated as the Board for Industrial and Financial Chairman Sir. Reconstruction. Mr. such a legislation is being brought forward known as the Sick Industrial Companie: (Special Provisions) Bill, 1985.

Now, without going into the controversies regarding the comparative and contributive responsibilities of various sectors, various constituents, in an industry for causing industrial sickness, I would like to put in a word about the causes of industrial sickness The sickness of an industrial unit may be caused either by internal disorders in the functional area or by external reasons. If any functional area of an industrial unit like production, marketing. finance, personnel corporate management etc. develops any abnormality, the whole unit may turn sick. The workers in a unit may take the functioning as abnormal if they are not getting their wages in time. The management and investors may consider the abnormality in terms of inadequate return on investment. The banks, financial institutions, may be alarmed over the unit's inability in meeting its contractual obligations. The external causes may arise due to changes in the general environment or social, political or international environment, which may be beyond the control of the unit or of the company. For example, there may be import restrictions, delay in disbursement of Loans, liberalised licensing of projects in a particular industry, changes in the international market scene, excessive taxation policy of the Government and similar other reasons.

The present Bill, that is, the Sick Industrial Companies (Special Provisions), Bill, 1985, provides for establishment of a Board to be known as the Board for Industrial and finan_ cial Reconstruction. A welcome feature of the Bill is the provision that the Government will also constitute an appellate authority for industrial and financial reconstruction, for hearing appeals against the orders of Board. The Chairman and Members of both these authorities will be deemed to be public servants. These two bodies will also constitute benches which will have the powers of the Board or the Authority.

As per the provisions of the Bill, the Board will have a Chairman and two to fourteen Members. The Bill also provides that the Board for industrial and Financial Reconstruction may make an enquiry to determine whether an industrial unit has become sick on reference from the Board of Directors of the company concerned or from the Central or State Governments, the Reserve Bank of India, State financial institutions or scheduled banks. The Board may take action on information received with respect to such a company or upon its own knowledge about the financial condition of the company. It is thus evident that the proposed Bill offers a wide range and variety of sources from which the Board can entertain references for making an enquiry about the sickness of any industrial unit.

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The Board may require operating agency to enquire into and make a report about matters as specified by id. The Board may appoint one or more persons to be special director or directors of the company to safeguard the financial and other interests of the company.

. If the Board decides that it is practicable for a sick industrial company to make its net worth positive within a reasonable time, the Board may accord such time to the company to make its net worth positive. In case the Board decides that it is not practicable for the sick unit to make its net worth positive, within a reasonable time; it may direct any operating agency to prepare a scheme providing for any of the measures such as, reconstruction; revival or rehabilitation of the sick industrial company; change or taking over of management, amalgamation of the sick company with another company; sale or lease of a part or whole of the industrial company; any other preventive, ameliorative or remedial measure that may be deemed necessary.

Another welcome feature of the Bill is, in order to make effective enforcement of the proposed Act adequate penalties have been provided under sections 33 and 34 of the Act. The Central Government has also been authorised to make rules for carrying out the provisions of the Act.

Besides, the Bill also tries to take care of the interests of the shareholders and is concerned with the plight of the industrial workers. A provision has been made to watch and safeguard their interests. Thus, it is clear that this Sick Industrial Companies (Special Provisions) Bill, 1985. is a comprehensive document and I congratulate our hon. Minister for Finance for this.

I am sure the House will adopt the Bill so that the promulgation of the Act may succeed in changing the industrial climate in the country, reverse the trend of ever-increasing sickness in the industrial sector, generate a healthier industrial with higher production and higher employment potential and generation of greater employment tunities so that we may enter the Twenty-first century as an industrially healthy, prosperous, advanced and vibrant nation. Thank you.

श्री वीरेन्द्र वर्मा (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष जी, माननीय वित्त मंत्री जी ने जो बिल पेश किया है मैं उसका स्वागत करता हुं।

मिल मालिकान ग्रपने से बहुत कम पैसा श्रीर बैकों से फाइनेंशियल इंस्टीट्युशन्स से ही पूरा पैसा ले कर मिल खड़ी कर देते हैं। मिल खड़ी होने के पश्चात् वह जब तक नयी रहती है, मनाफा देती रहती है, भरपूर मुनाफा कमाते हैं लेकिन ज्यों ज्यों मिल पुरानी होती चली जाती है, लेबर की तनस्वाहें बढ़ती हैं, लेबर संगठित हो जाती है, वे प्राब्लम समझने लगते हैं मनाफा भी उनका घटता है तो उसकी म्राय निकालकर नयी फैक्ट्यां स्थापित करना प्रारंभ कर देते है ग्रीर इरादतन टैक्सेज से बचने के लिए जो विभिन्न प्रकार के सरकार को देने पड़ते है, कभी

श्रि वोरेन्द्र वर्मी

लाक ग्राऊट कर देते हैं, ग्रौर इंडस्ट्री को सिक कर ही देते है।

माननीय मंत्री जी ने 60 डेज का टाइम इसमें रखा है। 60 डेज 30 डेज रख लें क्योंकि ग्रमी तो वह बीमार है इसलिए मुर्दा होने से पेश्तर ही उसका टक-श्रोवर कर लें तो ज्यादा श्रच्छा होगा। ऐसा देखा है कि सरकार मिक यूनिट्स का टेक ग्रांवर करती है। जैसे कि टैक्सटाइल मिलों को बहुत बड़ी तादाद में भ्रापने टेक-भोवर किया। उत्तर प्रदेश की सरकार ने जहा ग्राप मुख्य मंत्री भी रह चुके हैं, वहां भी बहुत सी श्गर युनिट्स को टेक-स्रोवर किया है।

मेरी उत्तर प्रदेश के मख्य मंत्री से बातचीत हो रही थी। वह कह रहे थे कि पचास करोड़ रूपये की प्रति वर्ष हमें हानी होती है। इसी प्रकार ग्राठ श्रार फंक्टरीज ग्रापने टेक-ग्रोवर की हुई हैं। द्यापका काम केवल यह रह जाता है कि इन टेक-ग्रोवर सिक युनिट्स में ग्राप **ब्र**पना रुपया, सरकार का[े]या बैंको का रूपया जाता रहता है, देते रहते हैं श्रौर एक स्टापगैप ग्ररेंजमेंट इसमें रहता है। जी कस्टोडियंस जाते हैं, या जिनको ग्रोप जनरल मेनेजर्ज बनाते हैं, वह भी स्टापगैप में ही जाते है, कोई चार महीने रुकता है ग्रौर खुब खाया, कमाया ग्रौर फिर ब्रापने दूसरी जगह ट्रांसफर कर दिया।

तो मेरी ग्रापसे यह प्रार्थना है कि एक तो तीस दिन टाइम में सिक युनिटस कें डैक्लेरेशन का ग्रौर उनके टेक-ग्रोवर का जो भी ग्राप करें ग्रौर यह बहुत ही सही बात है कि उनके बोर्ड ग्राफ मेनेज-मेंट बाज दफा जो उनके चैयरमैन होते हैं, मैनेजिंग डाइरैक्टर होते हैं, वह ग्रपने खाने-कमाने का रास्ता बना लेते हैं ग्रौर यूनिट्स को खाते रहते हैं। दूसरे यूनिट्स में शैयरहोल्डर्ज़ श्रौर नहीं होते जिसमें कि उसके रुपये को लगा नेते हैं। तो जो दूसरे शेयरहोल्डर्ज है, उनको पनिशमेंट मिल जाती है।

तो इसमें ग्राप यह देखें कि कोई श्रापकी ऐसी मशीनरी होनी चाहिए या फाइनेंगल इंस्टीट्यूशन की ऐसी मंगीनरी होनी चाहिए कि जो यह भी देखती रहे कि यह सिक इरादतन तो नही कर रहा श्रीर श्रगर वह इरादतन यूनिट्म को सिक कर रहा है टैक्सेज से बचने के लिए, उसकी श्रामदनो को दूसरी जगह लगाने के लिए, उसमे लोक-ग्राऊट करने के इगदं से, तो उसमें कोई न कोई पैनल, एक प्रोवीजो इसमें किया जाना चाहिए और इसके अलावा कोई आपकी ऐसी व्यवस्था जरूर होनी चाहिए जिससे वह इरादनन इस प्रकार की बान न करे

फिर ग्राप या तो उनको टेक-न्नोवर करें, तो स्टापगैप न करें, बल्कि लें श्रौर माडर्नाईज करके चलायें, जिस तरह उत्तर प्रदेश में ग्गर फक्टरी ली, जैसे ग्राप टेक्सटाईल इंण्डर्स्ट्रा को लिये हुए हैं, जैसे स्रापने स्राठ शुगर फैस्टरीज को निया हुन्ना है। यह महन्न स्टायगप प्ररेज-मेंट, में समझता हूं कि इसमें ज्ञापको नुकसान ही नुकसान है श्रीर वह नुकसान ग्रीर बढ़ता चंत्रा जाता है ग्रीर वह भी नहीं लेना चाहेंगे।

तो जिम दिन भी ग्राप लेते हैं, या तो ग्राप दें उन्हीं लोगों को जिनकी की वह है ग्रीर ग्रापकी देखरेख में अरापको से महायता उनको माडर्नाईज कराया जाए ग्रौर वह नकसान से भी वच जाएं, ग्रापकी ग्राय भी बनती रहे, श्रापका उत्पादन भी बना न्हे, नेवर का इंट्रेस्ट भी लुक-ग्राफटर हो, इस तरफ **ग्राप** ध्यान दें, न कि ग्राप एक स्टापगैप श्ररेंजमेंट लेकर नुकसान उठाना प्रारम्भ कर दें।

श्रंब रह जाता है स्माल स्केल यूनिट्स का--ग्रापने इसमें जो मीडियम साईज की श्रौर जो दूसरी इण्डस्ट्री है, उनके लेने के लिए ग्रापने यह बिल पेश किया है। बहुसंख्यक तो स्माल स्केल युनिट्स की ही इकाईयां हैं, यानी 83 हजोर या कितने यूनिट्स हैं--(समय की घंटी)--**ब्रीर वह भी खराब हालत में पड़े हैं।**

धदि ग्राप मोच मकें, उरा सकें — स्माल स्केल यूनिट्म मे या स्टेट गवर्नमेंट से करा नकें, तो यह भी बहुत बड़ा काम होगा कि स्टेट गवर्नमेंट से भी इसी प्रकार का बिल जैसा कि ग्रापने बनाया है, इसी प्रकार का स्टेट गवर्नमेंट भी बनाये ग्रीर ग्राधार ग्रापने इन बड़ी कम्पनियों के टेक-ग्रोवर का या इनके मेनेजमेंट को बदलने का इसमे कुछ क्लाजज रखी हैं, उन्हीं ग्राधार पर ग्राप छोटी इकाइयों के ऊपर भी विचार कर नकते हैं।

मान्यवर, एक बात कह कर समाप्त करता हं ग्रीर वह यह है कि पब्लिक अण्डरटेकिंग्ज जो है आपकी. जो सिक हो रह है, वह तो सब प्रायः म्रधिकांग नई इकाईयां थीं । उनमें भी ग्रगर मिकनैम ग्राई है, तो उसके कारण भी ग्राप ढूढे वयोंकि वह कहीं ग्रौर तो है नहीं. वह ग्रापकी ही हैं तमाम ग्रौर उनके कारण ढ़ंढन के लिए मेरे पास यह सुझाव है--श्रापको सुझाव है कि सेपेरेट काडर होना चाहिए, -- जैसे अकट डेटड फैक्टरीज बेकार हो जाती है और लाभ देना बंद कर देती है और नुःसान मे जाती हैं, इसी प्रकार जो प्राने प्रादमी हैं स्टेट गवर्नमेंट भी जो रही से रही भ्रादमी हो जाने हैं, एस०डी०एम० या ग्राई०ए०एम० को बेकार समझते हैं, उन्हें इन यनिट्स में कह देते हैं कि इनको ग्राप ले जाइयेगा ।

मेरे पास एक सुझाव है, चाहै पब्लिक प्रण्डरटेकिंग है या कोई फैक्टरी को आप लेंगे, एक सेपेरंट काडर आपका बने और. नये आई०ए०एम० या नये पी०सी०एम० बाले जो भी जिस लायक हों, या सेपेरंट ट्रेनिंग देकर उद्योग विभाग के ट्रेनींज को आप इममें रखें। तभी आप अपना नुःसान भी बना सकेंगे और जो सिकनेस है, इसे भी दूर कर सकेंगे। साथ ही तीनों लाभ भी आप जो होंगे, रेवेन्यू का लाभ होगा, प्रोडक्णन का लाभ हागा और लेंबर का भी इममे इण्टेन्ट होगा और देश का भी इससे भला होगा।

SHRI K. VASUDEVA PANICKER (Orissa): Mr. Vice-Chairman, Sir, I am supporting this Bill in toto. I support this Bill for a number of reasons.

Sir, this is a major Bill, rather a long Bill, which is trying to save the sick mills and sick industrial units from dying. This is a piece of legislation which is trying to find out the reasons for the sickness of the industries and this is a Bill which is trying to detect the reasons as well as the remedies for the sickness and death of the industries arising out of such sickness.

When we analyse the background of this Bill, the reasons for the Government to bring out this Bill. I think we have to go back by a few years. This Bill has got a philosophical background, this Bill has historical reason. In 1973 there were around 85.000 sick industrial units in this country. That means. multiplied by a few number of employees working in them, there were a few millions of workers, and again, multiplied by a few numbers of dependents of each employee's family, it means there are a few millions of people at the moment suffering because of the sickness of the industries in India that is, nearly 85.000 industrial units in India.

India today, in 1985, is an agrarian country. Eighty per cent of the people are depending on agriculture as a way of life. Only the remaining 20 per cent of the people are depending on industry. Out of the 80 per cent of the people who are depending on agriculture as a means of employment, less than half of them are really employed in the agricultural sector. That means barring 40 per cent, the remaining 40 per cent of the people on the agrarian front itself are not employed at all. This is a phenomenon which we cannot tolerate.

Going back to India of three hundred years ago when we were captured, when our political power and sovereignty were captured by foreigners, that India of three hundred (Shri K. Vasudeva Panicker)

years ago was an India where the system of economy was not agrarian. There was a certain industrial economy. It was not the modern industry but it was an industrial economy supplemented and provided by the small-scale industries where more than 60 per cent of the population of India in those days were employed and less than 40 per cent of the people were only employed in the agrarian sector. This is the background history of our economy. Can a country like this provide all the 80 per cent of the population as a way of life in the parti_ cular sector called the agrarian sector? It is impossible. So, the way out is to find out some other source of employment. And the other source of employment is industry and industry alone.

So, this Bill is seeking to redeem the industries which are going to suffer from the sickness and from the consequential death of the sickness. So, this Bill is aiming at gradual transformation of the Indian agrarian society into an industrial mociety. If that is the case, this Bill is having a colossal lacuna. I would request the Finance Minister to be aware of one lacuna which I want to mention. This Bill. if I am right, if I understand properly, does not apply to small-scale industries. Out of 85,000 industries which are under sickness, which have died or are facing death, nearly 80 per cent of the industries are coming within the ambit of the small-scale industries. And if you take the small-scale industries and multiply by ten employees or 15 employees or 20 employees, it forms a major part of the workingclass population of this dountry. That much of the population is totally excluded from operation of this Bill. This is a colossal lacuna which the Government and the Finance Minister should have to consider.

In this connection, I want to bring out one thing. There were two sorts of philosophies debated in India, in the

pre-independent India. There has been going on a dialogue, a deba e on the industrial pitocess of India, on what sort of industrialisation this country should have. That was the those days. Maha ma question in Gandhi who believed in spiritualism and who analysed the implications of transformation of the society through industry, considered that the smallscale industries and the cottage industries were alone the panagea for the poverty and redemption of the people of India. Bu; Pt. Jawaharlal Nehru who came across so many forces outside the parameter outside the four walls, of India, understood that if we were going to have small-scale and cottage industries alone, here would come a time when foreign forces would become industrial monstors and would be in a position to capture India and would convert India again into a colony. So. thought, it he should not happen. There were two basic philosophies which were considered, which were discussed which were debated on the Indian confinent before 1947. As a result of the dialogue, as a result of the debate. there came a compromise after 1947. and that compromise was that major and substantive industries, the core industries should be in the public sector and also that the Government of this country should go in for major. big type, of industrialisation process. In order to give employment to the poor people of the country, because the agrarian economy will not be able to cope with the needs of the people, as per the philosophical contention of Mahatma Gandhi we also considered that India should also have industrialisation in the cottage sector and the small-scale sector. If that is the case. if you want to provide employment through the small-scale industries and the dottage industries, more and more industries are to come, and whoever is capable of investing something, such people, can become ultimately industrialists, and thus the economy will take a boost. Gradually India's economy will be strengthened, and in

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future India will be transformed from being an agrarian society to an society. For industrial-cum-agrarian hat purpose we need hundreds of thousands of small-scale industries and cottage industries in the country. If that is the case, then, the Governmen and the Finance Minister have to consider that we should build up ever so many industries in this country. Ever so many industries coming on the surface of this country means that more and more people are ge .ting employed. It means that more and more consciousness, revolutionary consciousness of the people is coming up. If that is the case, then, India will be changing. We are going totwentyfirst century. At the wards the moment we are standing at the tenth place in the industrial world. Our leader, Prime Minister Rajiv Gandhi, the young dynamic leader wants to take this country towards the twenty-firs, century and place this country across the entire world, to project India as one of the most powerfully developed country, a country which is totally free from poverty and which has redeemed the people from their destitution. If that is the case, we have to consider this question. We have so include this aspect. If we can do that then we are going in for a change. I submit to the Honourable Finance Minister that he may please consider this aspect. Probably he Finance Minister must have been hored by the repetition of the discussion which went through this House and also the other House. Now. I would like to ask a few points and then conclude.

Whether the Government is thinking to provide sufficient professional managerial set up? Whether the Government is thinking of financial monitoring scheme? Whether the Government would consider seriously of tackling hose people who siphon off the investment that comes from the financial institutions? Whether the financial institutions will have professional and technical apparatus

to render advice to the sick industries? Whether the Government would consider seriously the corrupt practices of the officers of the banks and financial institutions?

Again there is another aspect, namely, the attitude of the workers who are employed in the industry. I am not talking about the conception of attitude of workers. The labour attitude, unfor unately in this country has converted not into a productive institution, but a vested interest to hamper the industrial transformation in this country. So what action the Government would take against the labour who have unproductive attitude?

With these few words, I clongratulate the Minister for having brought forward this Bill. I also thank the House for giving me this opportunity.

SHRI RAMESHWAR THAKUR (Bihar): Mr. Vice-Chairman, Sir, I compliment the Finance Minister for introducing the Sick Industrial Companies (Special Provisions) Bill, 1985, which was rather over due. The special features of this Bill, as we are aware, are particularly to securing the timely detection of the sick and poten ially sick companies owning industrial undertakings. the determination by a Board of experts of the preventive, ameliorative, remedial and other measures. This is important. This is very domprehensive. If timely steps are taken then, this will certainly help the cause of rehabilitation of industrial sickness in this country. As we are aware, we have scarce resources for our economic growth and development and establishment of new undertakings means high costs. The question of employment to those who are rendered unemployed on account of closure of the units is equally important. Therefore, this measure which has been taken by the Government will

[Shri Rameshwar Thakur] certainly reduce the hardships these accounts. We are aware, figures have been quoted that we have nearly 85.000 units .oday involving an investment of more than Rs. 3500 crores More important is the number of employed people today; and the number of unemployed is nearly 211 millibn due to sickness statutory dues of provident fund and gratuity amount to Rs. 450 crores which due to them apart from the fact that they had to suffer a lot of hardship during the closure of the factories. This industrial sickness has been examined by various Committees, financial institutions, Chamber of Commerce and other export hodies... Like human body, there is a natural sickness in industry also. It not only in India but it is a universal phenomenon. However, the basic reasons are primarily the changes in the technology, defective planning, supply of plant and machinery which is not proper and not equipped with the Indian conditions and also the over all costs. In many cases, from the very beginning, overrun starts and by the time, a revaluation is made, cost goes up and the investment in the industry also goes up and the unit becomes potentially sick before it goes into production. This aspect is equally important but there are other aspects which had been identified by the experts, i.e. the policy of the Governmen; in relation to production, distribution prices, change in the investment pattern, following new priorities in the plans, shortage of power transport, raw materials and so on. The Planning Commission has given an example and the earlier example was that the controlled cloth scheme had been considered as a contributory factor to the prevalent sickness in that sector. The major reasons for which the management is responsible or the unit is responsible are mismanagement, diversion of funds, wrong dividend policy, excessive over-heads lack of adequate provisions of depreciation on plant and machinery overestimation of demand. The Sixth Plan decument which envisaged in

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detail the factors leading to sickness concludes: 'However, perhaps the most important of all causes of sickness is the incompetence and stupidity of the management". So major factor is the management failure. There are other areas, for instance, the small scale industries where these factors A number of are equally important. studies have been made. I would not like to take the time of the Hon'ble Members in detailing them but would request the Minister to look into the causes of sickness of the small scale industries which are in large numbers. Though this Billmakes a provision primarily for those major companies, i.e. 513 bigger companies and 1437 medium sized panies, it is essentially to look into the causes of the sickness in small scale industries which are in large number, where employment potential is large and which is base for the larger and medium industries. Therefore, they deserve a special consideration. There seems to be certain deficiencies or improvement that could not be brought about which might lead to certain difficulties at the implementation stage, though the Bill has been brought to the House with the of intentions. At this stage, when the Bill which has already been passed by the Lok Sabha, it is difficult to say whether there would be an amendment. But I am still pointing out certain deficiencies for the consideration of the Hon'ble Minister whether it would be otherwise implemented through rules and regulations or by Otherwise, deficia policy decision. ency would be there in its practical implementation. In clause 3(1)(o), on page 3 the words "either before or after the commencement of the Act' may be added, in third line after the words "any financial year" because this Bill is coming now and it must be made clear that this applies to any sick industrial company before or after the commencement of this Act. This is suggested for this reason that in clause 17 it is contemplated that a board would decide whether a company has become a sick industrial company and the definition

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would be that of a "deemed" sick industrial company. Therefore, this wording "either before or after the commencement of the Act" is essential.

Secondly we have also to take into consideration. in view of the large number of sick companies, whether the definition of a sick industrial company should be: if the accumulated losses become equal to or exceed, the net worth: whether the cash losses suffered by it is equal or exceed 50 per cent of the net worth; and thirdly, whether it employs more than a certain specified number of people. This will make the Bill more practicable in its application.

Then, in clause 3(0)(iii) the word amalgamations" should be omitted. since the case of amalgamations, consideration passes between the share-holders of the two companies if the assets are revalued. Even the Controller of Capital Issues recognises the share premium created out of the revaluation of assets and determination of exchange ratios as a result of such revaluation.

Similarly, in clause 15 at the end we should add a proviso: "provided that if an industrial company would fall within the definition of a sick on the date the industrial company provisions of this Act become applicable the Board of Directors shall, within 60 days from the commencement of the Act, in relation to that company. make a reference to the Board for determination of the measures which shall be adopted with respect to that company." And a second proviso is also needed: "provided further that if a sick industrial company has already been aided by a public financial institution and a scheme as contemplated under section 18 has already been or is being contemplated to be adopted. then a reference to the Board shall confain such a fact." This is now lackThen in clause 16(iv) there should be one proviso: "provided that it a director representing a public financial institution is already on the board of the company, the board may nominate him also to represent the board".

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THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please conclude.

SHRI RAMESHWAR THAKUR: Only two or three small suggestions.

In clause 17 the enquiry is not mandatory. It says "...may enquire". Though normally "may" is taken to mean "shall", since it is not mandatory as per clause 16. this clause should be suitably re-worded. That is my suggestion.

Provision should be made in this clause requiring the board to watch the results of the scheme already operated, as mentioned in the newly introduced proviso.

Clause 18 should clarify that the scheme approved by the Board and sent according to the procedure set out in that clause need not undergo any further formalities contemplated under the Companies Act, 1956. There will be complications unless this is clarified. If the formalities contemplated both under this Act and under the Companies Act have to be gone through, then it will delay matters and it will create complications.

Then in clause 32 the reference to the Memorandum or Articles of Association of an industrial compan: should be omitted since the Articles . or Memorandum of Association may provide for adoption of the procedures contemplated by the Companies Act. 1956 and this law itself has been kept outside the purview of this Act. This Act says that no provisions of the Companies Act will apply. But the Memorandum or Articles of Association normally provide for the application of the Companies Act.

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Therefore, this should be omitted. And the last point I would like to mention is about Section 34. This also needs clarification. The definition of 'director' is not as it is given in the Companies Act. And there is apparently some mistake in printing or something has been left out in regard to the Schedule. The Schedule to the Act says at the end, "The chairman. member, secretary officer of the . . . Reconstruction/authority . . .". at the end it should be "appellate authority": otherwise it would be incomplete. Later on it has been there but this seems to be an apparent printing mistake or omission which should be rectified at the right time In the end I would like to say that there should be proper coordination between the board of the Industrial Finance and Reconstruction Corporation and that of the Industrial Reconstruction Bank of India and other financial institutions: otherwise, we have found that with the best of intentions in the past there was no coordination and it creates delays and difficulties. We have a time-bound programme in this Bill and this should act as an expert body, as a catalyst, it has to work very efficiently and effectively as modern management. It has the onerous responsibility of looking after the claims of a large number of industries. Therefore, it is necessary that it must be result-oriented and it must time-bound programmes. boards should also take into consider:tion the requirements of training and research and a good cadre of mansgers to look after the work. One last point and that is the public sector undertakings have been taken out of the purview. I would only urge the honourable Minister there must be some agency, maybe, the Bureau of Public Enterprises or some other alternative, to look into conditions of the public sector undertakings and whether they are, by and large, fulfilling the norms which are provided in this Bill. Some suitable remedial action should be taken in regard to their rehabili-

tation in time and should not be left normal conditions. to other about the financial institutions, now the responsibility is given to this board. The financial institutions invest large sums of money in long-term. finance as well as banks; they should continue to monitor effectively, rather more effectively now, and whenever they find out of their monitoring, if they come across' some which have become sick or some industry is potentially sick, it is their duty to inform the board that his company is likely to become sick. With these words I support the Bill.

SHRI BIR BHADRA PRATAP SINGH (Uttar Pradesh): Mr. Vice-Chairman, I thank the Finance Minister for bringing this legislation which was much awaited. It has been brought at a very appropriate moment when from tomorrow onwards we are discussing the Seventh Five Year Plan in this House wherein productivity is one of the main features of our Plan Paper. We have talked about productivity in which we have talked about agricultural sector a good deal through various motions. Call-Attention motions and all that, in this House, but probably there has been no discussion about increasing the industrial production. Therefore, I feel this is the most opportune moment, I do not want to go into the data, the statisties, etc., to prove that sickness is galloping at a great speed. I would like to draw the attention of the Chair as well as the Minister concerned to my little contribution in this debate. without going into the data, showing the galloping speed with which industries are made sick, funds are diverted to other industries the banks and the financial institutions are put to loss. the shareholders are made to suffer, and we are left with only a little scope for litigation. So, the question is whether the present Bill has plugged these loopholes and put an end to the designs of the dishonest businessmen who take loans for starting tries, but divert the resources and earn money for themselves make the industries sick, make

burdensome make the financial institutions burdensome and compel the Government to take over the industry and cause labour trouble and so on.

Now Sir, I have my own apprehensions. It was also pointed out by one of the honourable Members that the panel provisions were not adequate. Now, clause 23(3) says:

"If default is made in complying with the provisions of this section. every director or other officer of the company who is in default shall be punishable with imprisonment which shall not be less than six months but which may extend to two years and with fine."

When we are providing such a provision under clause 22 of the Bill, why should there be a provision in clause 24, which is the main clause and which deals with the purpose for which this Bill has been brought forward? This clause talks about malfeasance, misfeasance or non-feasance, etc. It also says that there would be a deprivation for years from the date of order for such directors to get any financial assistance. Probably honourable Minister would be pleased to say that there is already a penal provision. I do not know why that has been incorporated here. In any case, the deprivation for ten years will not be sufficient because the man who gets these things. who diverts the funds from one company to another to money for himself, who cheats the banks and the other financial institutions, can also get loans in the name of his wife and children and other relatives. Can he not get loans in the name of his wife and children and other relatives? In that case, this provision may be nugatory because there are many ways to circumvent the process of law. Not only that. The disqualification or the deprivation clause should have been incorporated here saying that his wife and children and other relatives will also be deprived of their right to get loans from these banks and there should have been

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some provision made for dealing with this aspect.

Then, Sir. the other observation that I wish to make is this: We have made a provision for the Board here and I do not want to repeat all the details. The qualification referred to therein for the Chairman of the Board is ... (Time bell rings)

Sir, I have not taken more than three minutes.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): You have already taken five minutes.

SHRI BIR BHADRA PRATAP SINGH: No. Sir. In any case. I am the only unfortunate person who is asked to finish within five minutes.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): You have already taktn five minutes and you can take two minutes more.

SHRI BIR BHADRA PRATAP SINGH: If the time is to be restricted to five minutes only, then it should have been restricted in the case of everybody. Why in my case only? Anyway. I want to make two, or three suggestions.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK); Please do.

SHRI BIR BHADRA PRATAP SINGH. Now, I come to the question of qualifications of the Chairman of the Board. The relevant provision says that the Chairman and other Members of the Board shall be persons who are or have been or are qualified to be High Court Judges. I know and everybody knows that there are difficulties in getting Judges for our High Courts and the Supreme Court; we are not getting Judges. But I am not pessimistic on that count. Let us have persons of integrity. All right. But, if such a combersome procedure is laid down which is a timeconsuming factor, it would be very difficult. Moreover that is not the final thing. Apart from the Board there is

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an Appellate Tribunal and then there is the High Court also. Suppose you notify the winding-up proceedings. Then the High Court also comes into the picture. Now, let us not forget that there are articles 226 and 132 of the Constitution of India which come into operation here So 6 PM have kept open a wide range of litigation. Of course we not shut down litigation by could legislation, except what we have done under section 26 of the Act where we have barred civil courts' jurisdiction. But how can we bar an injunction under Article 226 and 32? I may tell you from my experience of 22 years at the High Court Bar that if some poor litigant goes with a decree of Rs. 500 or Rs. 2000, he will not get any stay as a matter of principle. But if there is some big litigant involved big money, Rs. 50 lakhs, Rs. 10 crores or Rs. 20 crores—immediately courts exercise their powers under these articles and they grant injunctions as a matter of right. That is still open to fraudulent persons who defraud these banks, financial institutions and Government, and who divert these funds. Then, a mere constitution of such Board with so, many technicalities, time taken, and then appellate jurisdiction and then winding up proceedings in the High Courts, etc. would not do. Some impartial body should be created to review these aspects and various matters and find out some solution which could speed on the state of inquiry. It should not take a long time as some hon. Members have suggested.

The other provision that I want to hint hurriedly is that amalgamation provision has been made. Members in this House have suggested that somebody is found specifically making an industry sick. It is not the case with every one. If somebody has only one industry he will never try to make it sick. because that is his life and breath. Only those who have many industries will make one sick, then start another one make that one sick

and go on to another. It is only in these cases that such things are happening. If only such persons are indulging in such things, then amalgamation by itself would not be sufficient. Many people in this House have asked: why don't you take a good unit also, along with this sick unit; so that such unfair practices may not ce resorted to.

One more aspect I would like to point out. In the case of 50 per cent erosion there is a provision to call a meeting of the shareholders. Now, the difficulties have been in those cases where the Board of Directors are clever enough to have more than 50 per cent of shares themselves. Then the first part of that provision will be made redundant.

The last aspect I want to fouch upon is that suppose a sick . Ait is taken over and it has to become Now, that man comes and healthy. says that it is his fundamental right and that he must get it back. Le sick unit which is nurtured. I think that there should be a provision in thus Bill that it should be nationalised. He must not get it back, the deriviting man.

With these words, I think we have started, well started, and in instrial sickness will be done away with and industrial growth will take place. With these words, I support the 3ill.

Thank you.

VISHWANATH PRATAP SHRI SINGH: Sir, I am thankful to the hon. Members for the valuable contributions they have made to the iebate They have given positive support. made positive suggestions and also criticism of the Bill, in toto, while there may be a little dissatisfaction about the quantum of the stride we have taken, but on the direction of the stride, I think, there has been a wide support.

At the outset I may say that sickness in a growing industrial er, is a

we do witness. phenomenon that We will have to accept a certain amount of sickness due to various factors. As the hon, Members said, it may be due to obsolescence or it may be due to other factors. At the same time, we have to take care of the investments made. We have to take care of the human factor and see it is possible to bring an whether industry back to health. We should make the maximum effort. In fact, rehabilitation is the main plank of this Bill. Various provisions been made. At the same time, various institutions, the State level institutions, banks and financial institutions, have not been supplanted or substituted by this Board. In fact, they have been supplemented. There are varioous other ways of tackling sickness. We have got the DIR also. We have the option of nationalisation. These options are still open. It supplements them.

One of the points which has been made and which I want to meet quite early is that the interest of labour has not been protected. Before dealing with other points. I want to take it up earlier. It is said that there has been a neglect of labour. In this very Bill, we have made a provision that cooperatives of workers would be one of the options which the Board can consider. Apart from this, we have also a provision that the Board can suo moto take cognisance of sickness. It is not dependent on a report by the Board of Directors of a company. It can suo moto take cognisance of sickness. It is open for the workers to approach the Board. If the Board feels that the workers are right. it can take action. So, there is a provision.

Regarding representation in the Board, it has been provided in the Bill that the people having experience in labour matters or persons having professional management in various fields or persons having technical experience of management can be taken. Mr. Pannikar referred to this

point. These are the points that would be taken into consideration before putting a member in the Board. May I say that so far as labour is concerned. the Government's policy. under the leadership οf our young Prime Minister, is to safeguard the interests of labour? Let it not be forgotten that it is this Government that brought workers' dues pari passo with secured debts. It was this Government that brought the stock option scheme for the labour to have a share, ownership share, in the com; anv. These are basically radical concepts. It is we who protected the industrial labour wages by increasing the DA from 130 to 165. It means protection of 101 per cent real wages. Take the bonus scheme. So far as workers are concerned, it is this Government that brought the limit to Rs. 2500/-. First they raised it from Rs. 750/- to Rs. 1000/- and then the eligibility limit was raised from Rs. 1600/- to Rs. 2500/-. I, therefore. strongly rebut any insunuation that the Government is not taking care of labour interests. It is committed to take care of labour interests.

A point has been made that for early detection, the default in statutory dues should also be one of the indicators. I have already issued instructions to the banks and to the Sickness Cell in the Reserve Bank that default in statutory dues should be monitored immediately and that they should start taking cognizance of defaults in statutory dues.

The concept here is that as a standard to measure sickness, we have not put multipal things but only two—cash loss and net worth erosion. There is a basic theoretical concept to have net worth as a measure. Net worth is the share money. It is by this money any company has a right to manage a unit. So far, it has got its risk money. Therefore, it has been provided. And that is also a sort of early detection method that when 50 per cent of the net worth is eroded, then the shareholders' meeting is called. The present management will have to get a fresh mandate from

[Shri Vishwanath Pratap Singh] the shareholders who really own the company. They continue the management because 50 per cent of the share is still left. So, still they have at least the right to manage because it is not totally eroded. It is said that when per cent of the net they touch 100 worth, they will have to come to the Board. Many Members feel that it is just too late. But if you see the present position, a curtain is put to the extent of erosion that is happening. Not only the present company which we register as sick but also those which come as sick units to us or with even symptoms of sickness much earlier they have eroded not only 100 per cent of net worth but even 300 per cent or 400 per cent of the net worth, meaning thereby not only their own money but also the creditors' money also they have eroded. And in the process, they institution's have taken away the totally running money. So, they are not on their own money but on the creditors' money. Now, if you are running on the creditors' money, you have no right to manage the company. So, in the present system we come to know of it very much late. So compared to what we have today, this is a much earlier signal. And when they have eroded 50 per cent, they still have notice that they can by their effort, by bringing in fresh risk capital, by bringing in their own money, they can still save the situation and make the net worth positive. So, there is also a pressure on them to bring in more risk capital rather than borrow money from banks. Today if they have started erocapital, they have ding their share started borrowing from the bank, here will be their compulsion to bring in more of their own money and risk money to make the net worth positive. That is the positive economic aspect of this provision.

Now, a point was made by Mr. Reddy and also by Mr. Sukomal Sen. And most of the important, points have been covered. They mentioned about the small scale industry. They mentioned about the ancillary industry. Mr.

Panicker and specially Mr. Reddy emphasised the point about the scale industry. So far as the small scale sector is concerned, there are no two opinions about its importance in our economy, its role in employment, its role in distribution of wealth, and as a buffer to a concentration of wealth in a few hands and as a strategy. And the point made is well taken. The only point is that not on any theoretical aspect or on any principle that the small scale has been excluded, but it is done purely on an administrative point and the dimension of it. To start with, perhaps, we cannot cope up with it. That is the sole argument and the reason but not of any theoretical aspect or any principle. So, take the bite which you can chew. Rather than start with a takh of units or 80 000 units and get lost, I think, it is better to start with what we have started and gain experience and see how we can further expand it into areas that are of our concern.

A point was made that the 'company' has been defined as sick and not the industrial unit. The balance-sheet that is prepared is of a company. And the net worth and this concept can be applied to the company. And still if the company is healthy and its industrial unit may be sick, well, there is a chance that the company can inject fresh capital and take care of that unit. Alternatively, we have got other provisions to deal with it. We have other Acts which can take care of the industrial unit's sickness, like takeover of management provisions and these provisions are there; they are not displaced by this Bill.

About the bonus it was said that it would be on the Board to report sickness and because the accounts take a lot of time and audited accounts take a lot of time. the whole procedure can take 20 months. If you look at the provisions carefully, of course Company law provisions are there where audited accounts have to be submitted but if anybody moves the Board and bring out the point, the Board need not wait

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for the audited accounts and can take action. So, the group of directors who want to take cover of delay, cannot take this recourse and they have to act.

About statutory dues, I have already mentioned. For creditors to be given the right, of course, institutions have been given the right to bring it to the notice of the Board and in many medium and large units you will see the major creditors are the institutions and the banks where they have got the right to bring it to the notice of the Board.

A point was made that when contracts will freeze, labour will be affected. It is not a mandatory provision that all contracts will automatically freeze. It is only in the discretion of the Board. If it deems necessary, it can freeze the contract. So it is not automatic that all contracts will be frozen and labour contracts will be frozen. It is the discretion of the Board; there is no automaticity.

About the point that State should give concurrence for liquidation and only then it should be possible, well. we do not want liquidation but sometimes there is no choice if a unit is not going to be viable, and that is one by Mr. Jaswant Singh point made and Mr. Reddy also that we should not go on putting public funds into units which have no hope at all. There will unfortunately be some units where liquidation would be necessary and at that moment to have two executive boards, one with veto for the State, I don't think, will be a practical and working arrangement. because there could be a deadlock and there will be no solution. So the final executive, the decision-making authority, has to reside at one place and we should have trust on its judgement.

SHRI SUKOMAL SEN: What about the labour?

SHRI VISHWANATH PRATAP SINGH: I am coming to that. We are already examining in the Government to have a rehabilitation package for

the labour apart from the existing one for which there is some provision. The Government is undertaking an exercise of coming with rehabilitation package for labour. The point is, various aspects are to be administered by various Ministries; labour laws and workers' participation is with Labour; maybe, Company Law is dealing with another aspect; then financial institutions are with the Finance Ministry but we are having the totality of the problem before us and that is the problem of rehabilitation of labour in cases of clesure and the Government is actively possessed with it and we are conscious of it and would be coming up with some package for the rehabilitation of labour. Now, a question has been raised, why the State Governments are asked to make sacrifice, that the State Governments are not responsible for sickness. I think in case of sickness, we will have to shoulder it together, the State and the Centre and the institutions who have advanced money. I would make one point here. If the State Electricity Boards improve their performance, much of the sickness could be reduce. If the State Governments make this one contribution, it would be of much help.

SHRI HARI SINGH NALWA (Haryana): Most of the sickness is due to the paucity of electricity.

SHRI VISHWANATH PRATAP SINGH: I will not rub the point. There are people intelligent to take the point.

About the public sector and its sickness, for this, we do not need a Board for the public sector. The Government is the Board for the public sector. Sir, public sector has played a very dominant role in giving impetus to our economy since Independence. It has been the main hub of our self-reliance policy. The big multi-nationals could be warded off because we had a very strong public sector. But at, the same time, while it has contributed greatly to our self-reliance policy and it will continue to be the main hub of our economy,

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the time has come when all efforts have to be made to reduce the losses in the public sector. Here. particularly. when out of Rs. 1.80.000crores, Rs. 35,000 crores has to come from the public sector-from the Central nublic sector. Rs. 37,000 crores and negative contribution from the State public sector in the Plan-net is Rs. 35,000 crores-if there is no generation of internal resources and there are eaten away by losses, we will not have the Seventh Plan. This is the responsibility we have in running the sector. At the same time, the profitability of losses of the public sector either reflected through increase in price or support, Both arc through budgetary Now, about revision inflationary. price, we will have to allow the public sector. We cannot subsidise the private sector by keeping the public sector products and services low. When there is wage increase, it will have to be transmitted. The private sector will have to pay for the goods of the public sector. If it transmits inefficiency either we have to operate the price mechanism or take recourse to budgetary support, both of which are inflationary. I do not see we can cope with price stability or inflation in the Seventh Plan unless we tackle the problem of losses transmitted into the system. It is important for development as price stability that the losses of the public sector are reduced

A suggestion has been made about referring the Bill to a Select Committee. I think, we have had a detailed discussion. This is an important Bill and as soon as we pass it, we can go ahead with its implementation. Of course, suggestions have been made and I share the concern of hon. Members. I think, while we go through, all these will be dispelled.

Now, Mr. Jaswant Singh is not here. I do not agree with his philosophy that the State should not play any role in the economy. I think, as we are placed today, we cannot fully give the responsibility of economic development of the country to market forces alone. After Independence, after the colonial rule, we saw that the market forces were not giving the

impulses that were needed to the economy The State had to take over the leadership role and give the needed impetus to the economy in the core sector and this is how we came to the present stage of develop-: ment, I think, in certain areas, the State will have to continue to play the role though the point is well taken that efficiency has to be there. Of course, 1 have agreed on this. In this he made a point as to why put in good money for bad money. Already a provision is there which is, only those units which are viable will be rehabilitated, those which are not viable will be given to liquidation. A point was made, why then another process of liquidation is there. The point was made by Shri Bir Bhadra Pratap Singh. Here, the point is that this Board wants to confine its energy to rehabilitation and keeping them alive and healthy, but if it is beyond that, it does not want to consume its energy in winding up a process and all that. That takes a very long time and the present procedure takes care of that. For making is hearting, amalgamation process used to take long time. That has been provided in this and that has been the basic thinking in bringing forward and drafting this Bill.

About punishment as to why on, 10 years and why not criminal provisions have been made, here may I say that the provision is that if there is mismanagement or diversion of funds, and at times it does happen, then not only that person will be debarred from any financial help from any financial institution but if he is a director of any company or he is a partner of any firm, that firm or that comp. wnot only that penson but that cor sany and that firm -- will not get any fin. - cial help from any financial institution? So, he becomes virtually a financial ieper because if he goes to any financial in titution for financial help he will becore an untouchable for the financial institution. and his firm also will not get anything. So, it is quite a tough punishment, I think if you ask about the choice, whether he would like to have this punishment or a jail of three months, he would prefer to go for 3 months' jail but not this praishment .

About the criminal part of it, what is there is. if the Board comes to the conclusion that there is criminality in misappropriation or something like that, it can report to the State Government and the State Government can, under the Criminal Procedure Code, take action. State Government can do that. The point is, do we envisage that this Board will be conducting prosecution cases all over the country, or will it be concentrating on the economic side of rehabilitation when the criminal side can be taken care of by the State Government after the report is made to them by the Board? State Government or the Central. Government can take the criminal action. So. criminal a action is debarred not such from this. Only we not want to involve the Board into this litigation all over the country and spending its energy there. It can bring to the notice criminality to the notice of the relevant authority which can take action and so criminal action is not debarred by this Bill.

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Shri Rameshwar Thakur made very good point almost on all sections, but one thing which caught my eye is about the 'Anpellate authority'. I think my friend is right. It needs correction. I do not know how it can be done, but formal correction has to be made. I think my friend is right in this and it will have to be done. It seems to be a misprint and it will have to be done.

Shri Vir Bhadra Pratap Singh made a point about the Appellate Tribunal. provision for Appellate Tribunal has to be made because we are taking away the rights of the High Court in procedure of amalgamation, etc. Had we not made any provision of any appeal, the likelihood wes that this Act could be struck down in the courts as bad Act because there is no provision of appeal and the rights of the court have been taken away. So, we had to make a provision for appellate authority Therefore, a person having the qualification of a judge or who has been a judge has been provided.

I think. Sir, I have not covered all the points but the major points of the debate which have come before us I have tried to

cover and I will request the support of the House for approval of this Bill.

THE VICE-CHAIRMAN (SHRI M.P. KAUSHIK): Shri Sukomal Sen and other. Members. do you persist with your amendments?

SHRI SUKOMAL SEN: Yes, yes, we persist with our amendments.

SHRI VISHWANATH PRATAP SINGH. They are never unended.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): I shall first put the amendment by Shri Sukomal Sen for reference of the Bill to Select Committee to vote.

The question was put and the motion was negatived

THE VICE-CHAIRMAN (SHRI M.P. KAUSHIK): I shall now put the motion moved by Shri Vishwanath Pratap Singh. The question is:

"That the Bill to make, in public interest, special provisions with a view to securing the timely detection of sick and potentially sick companies owning industrial undertakings, the speedy determination by a Board of experts of the preventive, ameliorative, remedial and other measures which need to be taken with respect of such companies and the expeditious enforcement of the measures to determined and for matters connected therewith or incidental thereto, as passed by the Loc Sabha, be taken nito consideration."

The motion was adopted.

THE VICE-CHATRMAN (SHRI M. P. KAUSHIK): We shall now take up clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 3 (Definitions)

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): We shall now take up clause 3. There are four amendments.

SHRI SUKOMAL SEN: 1 beg to move:

Companies

- 1. "That at page 2, lines 21-22 for the words 'but does not include a Government company as defined in section 617 of that Act' the words 'and a joint sector company' be substituted."
- 2. "That at page 2, line 27, for the words 'but does not include' the words 'and includes' be substituted."
- 3. "That at page 2, line 37, for the words 'public financial institutions' the words 'Independent agency' be substituted."
- 4. "That at page 3, line 36, after the words 'financial year' the words and shall include such companies whose managements have been taken over under the Industries (Development Regulation) and Act, 1951 and by the State Governments appointed authorised controllers."

Amenaments Nos. 1 to 4 were put and the motions were negatived.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): The question is:

That clause 3 stand part of the Bill

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4-Establishment of Board

THE VICE-CHAIRMAN (SHRI M. P KAUSHIK): We shall now take up clause 4. There is one amendment.

SHRI SUKOMAL SEN: I beg to move:

5. "That at page 4, line 37. after the words 'other members' 'including a representative words State Government in whose iurisdiction the undertaking is situated' be inserted."

The amendment was put and the motion was negative.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): The question is:

That clause 4 stand part of Bill.

The motion was ador to

Clause 4 was added to the Bill

Clauses 5 to 14 were added to the Bill.

Clause 15-Reference of Board

THE VICE-CHA!RMAN (SHRI M. P. KAUSHIK): We shall now take up clause 15 There is one amendment.

SHRI SUKOMAL SEN: I beg to move:

"That at page 9, after line 4, the following be inserted namely:

6. (3) The labour may make a reference to the Board, if wage payments have become irregulan have been stopped for over three months or if statutory dues have not been deposited by the employers for more than three months or if supply of inputs have not been regular for more than three months: (4) The Authorities collecting statutory dues may make a reference to the Board if dues have been outstanding for over six months; and (5). The creditors may make a reference to the Board if payments outstanding for over have been nine months;

The amendment was put and the motion was negatived

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): The question is:

That clause 15 stand part of Bill.

The motion was adopted.

Clause 15 was added to the Bill.

Clauses 16 and 17 were added to the Rill

Clause 18—Preparation and sanction of schemes

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): We shall now take up clause 18. There are two amendments.

Re. The Sick Industrial

Companies

SHRI MOSTAFA BIN QUASEM (West Bengal): I moved:

"That at page 12, after line 18 the following be inscreed, namely:

7. 'Provided that the revival scheme shall not result in employment shrinkage for existing employees and it viability norms indicate excess labour then alternative employment shall be found for them, either in the same unit or in its substitutions of the substitutions of the substitution of the substituti

"That at page 12, after line 23 the following be inserted. namely:—

8. '(n) scaling down liabilities commensurate with asset backing; (o) equity type assistance at nominal interest; (p) conversion of irregularities in working capital accounts into term loans repayable over a fairly long periods at conressional of interest: rates grant of simple term loans at concessional rates of interest for paying outstanding wages and dues to creditors to enable them to resume supplies: (r) provision to meet cash loans during initial years of the nursing programme'."

Amendments Nos. 7 and 8 were put and the motions were negatived

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): The question is:

That clause 18 stand part of the Bill.

The mexicon was adopted.

Clause 18 was added to the Bill.

Clause 19—Rehabilitation by giving financial assistance.

SHRI MOSTAFA BIN QUASEM: I move:

"That at page 13, after line 42, the following be inserted, namely:

- 9. '(1A) Where the revival scheme stipulates that the liability on account of arrears of Sales Tax dues including Central Sales Tax dues shall not reflect on cash flow, then this liability shall be met by an appropriate refund by Government of India from the Corporate Tax paid by the Company prior to its becoming sick'."
- 10. "That at page 13, line 44, after the words 'every person' the words 'including workers' representatives' he inserted."

That at page 13, line 54, after the words 'deem fit' the following be inserted, namely:

11. 'but it shall be mandatory for the Board to seek concurrence of the concerned State Government befor sending a sick industrial company into liquidation'."

"That at page 13, after line 54" the following be inserted, namely:

12. '(5) Where the revival scheme does succeed and the sick industrial company's net work is made positive, the unit shall not be handed over to the shareholders or the erstwhile Management and shall be nationalised'."

Amendments Nos. 9 to 12 were put and the motions were negatived

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): The question is:

That clause 19 stand part of the Bill.

The motion was adopted.

Clause 19 was added to the Bill.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): We shall now take up clause 20. There is one amendment.

Clause 20—Winding up sick industrial company.

DR. R. K. PODAR (West Bengal): Sir, I beg to move:

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That at page 14, after line 23, the following be inserted, namely:

13. (5) It shall be mandatory for the Boards to seek concurrence of the concerned State Government, before winding up a sick industrial company.

(6) In the event of all concerned agreeing to the liquidation or winding up of a sick industrial company, workers' due shall be deemed to be the first charge and prompt payment shall be ensured in all cases'.'

The question was put and the motion was negatived.

THE VICE-CHAIRMAN (SHRI M. F. KAUSHIK): The question is:

That clause 20 stand part of the Bill.

The motion was adopted.

Clause 20 was added to the Bill.

Clause 21 was added to the Bill

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): We shall now take up clause 22. There is one amendment.

Clause 22—Suspension of legal proceedings, contracts, etc

SHRI MOSTAFA BIN QUASEM: Sir. I beg to move:

That at page 15, after line 30, the following be inserted, namely:—

14. 'Provided further that nothing in this Act shall override the provisions of the Industrial Disputes Act and other labour laws and the interests of the labour shall be fully protected during the consideration and implementation of the revival schemes referred to in section 18 of this Act'."

The question was pur and the motion was negatived.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): The question is:

That clause 22 stand part of the Bill.

The motion was adopted,

Clause 22 was added to the Bill. .

Clauses 23 to 36 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI VISHWANATH PRATAP SINGH: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN: The House stands adjourned till 11 a.m. tomorrow.

The House then adjourned at thirty-eight minutes past six of the clock till eleven of the clock on Tuesday, the 17th December, 1985.